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workers and the union become another contesting party. Suppose the Managing Director feels that the law and -order situation has deteriorated-Earlier, it was the duty of the General Manager to inform the local police, to seek the help of the State Government, to seek the help of the police. and they were to come there and take charge of the law and order point of view. They were not to intervene in the trade union dispute itself. Now, In this case, the entire Force will be c.'i ployed at the disposal or under the control of the General Manager or the Managing Director. And there is every likelihood, every possibility. I say with all the emphasis at my command that the General Manager who is a party to the dispute will be entitl-e:: to use a huge force which is at his "back and call to demoralise, to intimi-te. to terrorise and to harass the kers. That being the case, if the Government is really serious about the protection of the property, then what they have got to do with the General Why should the Force be Manager? controlled by the General Manager, the employer of the underfaking itself. The Government is interested in the Tatter of protecting the property of the undertaking. I think even a General Manager<sup>1</sup> may be charged with corrupt practices—he may be in collusion —or theft. There are so many instances in public sector undertakings that the managerial staff connived at pil-.'trages and thefts. Therefore, in the matter of protecting the pro's P.M. perty of the industries themselves. whv should the Manager or the Managerial staff have the privilege of controlling the satire staff of the' Central Government? Why should the Inspector-General of Police, why not other responsible officers control the operation r:i the Central Security Force?

{Interruption by Shri Bhupesh Gupta}

THE DEPUTY CHAIRMAN: By 3 s'jelock he must finish. He is speaking un his amendment. I have sought *jfour* cooperation- Now that will do.

SHRI CHITTA BASU: There is another point....

Discussion

THE DEPUTY CHAIRMAN: You should also know the time. You must finish your point-

SHRI CHITTA BASU: One minute...

THE DEPUTY CHAIRMAN: I think Mr. Basu has finished with his amendment.

The question was proposed.

SHRI BHUPESH GUPTA. Now I am speaking.

THE DEPUTY CHAIRMAN: You will speak on the amendment later It is now 3 o'clock. We now move on to the Short Duration discussion. It will go on up to 5 o'clock.

# SHORT DURATION DISCUSSION RENEW IMMIGRATION LEGISLATIONPROPOSED TO BE ENACTED BYTHE BRITISH PARLIAMENT

THE DEPUTY CHAIRMAN: Mr. Dahyabhai Patel will speak first. On the list we have got names, Swatantra 2, Congress 6 and others. Mr. Dahyabhai Patel will get ten minutes- The rest will get 5 to 7 minutes each. At 4-45 pm. I will call on the Minister.

SHRI BHUPESH GUPTA: (West Bengal): On a point of order.....

THE DEPUTY CHAIRMAN:' The Chairman has allotted 2 hours. I want Mr. Dahyabhai Patel to speak for ten minutes and the rest for 5 to 7 minutes each. At 4-45 the Minister will reply-

SHRI BHUPESH GUPTA: It is not a Calling Attention Notice. We. the Opposition, should get all the two hours.

THE DEPUTY CHAIRMAN: Why should we come to this sort of discussion? You must co-operate with the Government Business also. Now some

- j further information has come- Mr.
- J Bhagat will give that information.

THE MINISTER OP STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R- BHAGAT): I have just received the U.K. information from Commissioner that Mr. James Callaghan, British Home Secretary, declared in the House of Commons last night—I quote:

"If a man was thrown out the country and ejected from his work, 'we shall have to take him- You cannot do anything else in the circumstances."

This is what he has said in regard to the persons who may be thrown out of Kenya. I raised this question with him-

He is further reported to have said —I quote:

"The figure of 1.500 to be allowed into Britain had been arrived at on the basis of the normal inflow of Kenyan or East African Asians. But it is clear that there is no figure written into the Bill and I think it is right that no figure should be written into. The purpose was not to have a rigid quota."

This is the information.

SHRI BHUPESH GUPTA: What is your reaction? What did you tell them?

THE DEPUTY CHAIRMAN: Now let him start.

SHRI DAHYABHAI V. PATEL (Gujarat): Madam. I am grateful to you for giving me permission for changing this Calling Attention Notice into a Short Duration discussion. This is a matter which certainly merits the attention of this House- and I am glad to see that a large number of Members have signed to call the attention of the Government to this issue. I

am sorry it is because of the Nehru policy that such a situation has arisen otherwise why should so many Members of Parliament get together to wake up this Government from its slumber? This is not a new thins;. This thing has been going on for years. I have been personally asking questions in this House since I came here about the treatment to Indians in East Africa and the callous indifferent attitude of the Indian Government. Ambassadors there, our High Commissioners there have been sent there, to do one thing, to do propaganda that Nehru was a great man. They have been utterly indifferent to the difficulties of Indians always.

SHRI AKBAR ALI KHAN Andhra Pradesh): It is very unfair. My friend may not agree with the policy of Mr. Nehru....

SHRI DAHYABHAI V. PATEL: You need not interrupt me. Sit down.

SHRI AKBAR ALI KHAN: . . . He was the acknowledged leader of this country and he has passed away. To refer to him like this

SHRI DAHYABHAI V. PATEL; I will say that. I repeat it with all the emphasis at my command that this is as a result of the policy that this Government has adopted over these issues-It is not only the High Commissioners in Nairobi alone, it is all over. Go-round the world and you will see that nobody speaks for Indians. What is the condition of Indians there?

DIWAN CHAMAN LALL (Punjab): Was not he a great man?

SHRI DAHYABHAI V. PATEL: Even from England, from the country which Is enacting this legislation, there have been bold, great citizens who are conscious of the great injustice that is being done to the Indians in fhts matter. Today's 'Hindustan Times" says:--

"The Bishop of Woolwich the Reverend John Robinson, one of Britain's most prominent Englican clergymen, today announced his resignation from Prime Minister Harold Wilson's Labour Party in protest against the Commonwealth immigrant law"

This shows the attitude of some bold people in Britain itself. But here for so many months and vears we have to go on shaking up this Government to make them alive to their responsibility.

Madam, this is something strange. Even in the British Parliament there are certain Members who have got up and said that it was the policy of the British Government that resulted in so many people going away to Kenya; they were responsible for the Indians going to Kenya. They used them as hewers of wood and drawers of water. When they did not get the co-operation of the local people the local people for their own difficulties, for historical reasons, were afraid. They were not qualified enough.—they used the Indian population. That is the historical background that is forgotten. And on demand of Indians, of course-we took the lead for their release from colonial domination all over the world. But after that left the people to their own fate-It was very wrong to say that these people of Kenya are citizens of Kenya and they can do what they like. We should not have forgotten them and our responsibility towards them. (Interruptions) Madam, I would not like to be interrupted. I have got only ten minutes.

### SHRI AKBAR ALI KHAN: All irrelevant.

SHRI DAHYABHAI V. PATEL: Madampeople from India have been going some officially, some unofficially. Many Congressmen, including the present Prime Minister, have gone. She has accepted rich sifts and costly presents and even money for the elec-

tions. But when the time of crisis comes. when these people are in difficulty, they are even afraid to say what we say about all other countries. We are very willing to condemn bombing in Vietnam but we are not prepared to say that it is wrong to leave the people in lurch. What is our High Commissioner in Kenya doing? What is our High Commissioner in London, doing? Is the High Commissioner in London there only to look after the orders from here? Is it not a part of his duty to look after the conditions of Indians? Is it only the duty of young Naveen Patel, a vouth of 25. to hire planes and transport them to Britain? What is the Government or the" Air-India or the Hiuh rommissioner' in Britain doing? It is complete bankruptcy of statesmanship that Indians are being hounded out not only from East Africa but from everywhere in the world. It is all due to' the bankrupt Nehru policy successively followed that we are not respected' anywhere-

Madam, the Minister made tome statement that there is some change in the British policy. Well, it is a little soft offer to us- He himself told us that there are a hundred thousand Indians in Kenva. What about ethers in East Africa. Kampala, in Tanzania. Zambia and Zanzibar where people were asked to leave their h.'.mes at two minutes' notice; they were asked to get out because the Prime Minister was to slay there. They said, "All right. This is your property. Ail right, take so many bags .- •! cloves." Madam, two years ago I personally intervened and asked some of the' Ministers to at least allow them to come with those cloves or whatever, they were allowed to bring. But then the State Trading Corporation came forward and said. "We will take all these cloves and sell them". When people are coming in this condition, penniless, with just their clothes on. these greedy Government cfTcials want to deprive them even rf cloves. They have already been piiirdered there. Now the greedy officers of the Government want to plunder them

Dahyabhai (Shri V. Patel) here. This I say is the wrong attitude of this Government, the mistaken Nehru policy that has resulted in this. This whole policy must be changed. Indians all over the world ere respect ed because Gandhiii showed UJ Ihe way of non-violence and showed to the world how to attain freedom through non-violence- But after that.....

SHRI AKBAR ALI KHAN: But Mahatn a Gandhi said -hat he was his success\* r....

(Interruption)

SHRI DAHYABHAI V. PATEL: I am not yielding. Sit down. I can 'ilso shout. (*Interruption*) Sit down, sit down.

SHRI AKBAR ALI KHAN: You cannot ask me to sit down.

SHRI DAHYABHAI V. PATEL: Madam, you ask him TO sit down. I am not going to be shouted down . . . i Interruption) Sit down.

We are respected all over the world because we showed to the world the way of attaining freedom through nonviolence. But where is that respect to-day? Under the Congress, Nehru regime we are bankrupt, we are without clothes, without food. We cannot even protect our people. We have not even the courage to say one word for our own people who are flesh of our flesh and blood of our blood. This is the Government we have got to-day. This act itself is a condemnation of the whole Government of India in the eyes of the world, before the tribunal of the world. And we are not even prepared to raise it in the United Nations. What is this? What have we come to? They are our veople. They are not other people's oeopie. If they are other people's people, we have to raise it in the council of the world. Why can't we raise it? It is because nobody cares for us. We have taken such a role. To-day we are here. Tomorrow we are there. Like a lulling stone that gathers no mass, nobody .takes care of recently I

pointed out that some Congress Members went on a joy ride to Kenya. I asked them "Have you eot anything to say? Have you given any report to the Government?" This is a matter of recent occurrence and they should tell us; we should know about it.

SHRI SANTOKH SINGH (Delhi): On a point of order.

SHRI DAHYABHAI V. PATEL: This fact was not unknown. It was known that this Bill to tighten restrictions was coming before the British Parliament. It is not a new thing. It has been going on for some months, if not years. And we have been trying to raise our feeble voice against it. It has culminated in this situation, for which nobody else but our Government, bur Govern ment that has let us down, is responsible-

THE DEPUTY CHAIRMAN: Mr. Suresh Desai.

SHRI SURESH J. DESAI (Gujarat): Madam Deputy Chairman, . . .

DR. GOPAL SINGH (Nominated): What are we discussing? Are we discussing Nehru's policy? . . .

(Interruption)

THE DEPUTY CHAIRMAN: Mr. Desai.

SHRI SURESH J DESAI: Madam Chairman before I offer Deputy remarks on this subject most important matter. must congratulate Mr. Bhagat for the competence with which he has carried on negotiations with the High Commissioner, the forthright statement which he has made to-day and the most healthy attitude that the Government of India have taken up in i this Madam, this measure is an matter. unprecedented one, that persons holding British nationality, British j citizenship, should be denied entry into! Britain. As the House will remember, [ when Kenya became independent, persons of Asian origin, mostly persons of i Indian origin, were given three! options—to take up Kenyan citizenship, to fake up Indian citizenship or to take up British citizenship, And quite a number of them, a large number of them, opted out for British citizenship because that would give them certain more advantages than their taking up Indian citizenship. So t Want to tell my friend that it was they who opted out . . .

SHRI DAHYABHAI V. PATEL: On the advice of your Government.

SHRI SURESH J. DESAI: ...when they were given a clear choice . . . (In terruptiom by Shri Dahyabhai V, Patel) I am not yielding, as you did not yield; Sit down, I am not yield ing, i

### $'...(Interruptions) = _r$ .

1 THE DEPUTY CHAIRMAN: Order, «i#3er. 1- don"! thMfc' this kind of passion should enter" into this debate-Therefore, I'appeal to both sides. Do flfet interrupt, listen to each other Whatever one has to' say- After that let the Minister'reply! This excitement Will lead lis' nowhere.

.-,.?,. ;..;. .. ,-DR.. B.. N.. ANTANI (Gujarat)-; The new Congress Members are more. zealots, more orthodox than the original people,...

'SHRI SURESH"J. DESAI: I do not want to hear your remark, Mr. Antani-So I was saying that it was they who opted out for British citizenship because it brought'them certain advantages! But certainly I do agree that this is an unprecedented measure, that people holding British citizenship should be denied "entry into Britain. And we are concerned with it because we are a member of the Commonwealth and because'we are freely allowing entry to Commonwealth citizen's without' a visa-That 'is' why' we are concerned with it. Now this position was made clear in the British Parliament when Sir Dingle Foot 'asked' trie"Home Secretary Mr. Callaghah.

i > "Do the Government' not apprec-" date that it is a' very grave matter

•to- interfere With the legal rights of 263 RS-5.

Her Majesty's subjects who ere citizens of the United Kingdom from colonies and who are holders of United Kingdom passports? Have not the people concerned relied upon these rights ever since 1963?"

Here Sir Dingle Foot was obviously referring to the solemn pledge given by Mr. Duncan Sandys, who was then a Cabinet Minister of Britain and Mr Malcolm MacDonald, who was ther, high Commissioner of Britain in Africa. Mr. Callaghan replied:

i - s .... "Yes, Sir, 1 think that this is- very grave matter. It is for that-reason that the Government has «ot rwshe4 legislation on It. We have: been watching the situation, which baa been building up very, 'steadily for " a numbed »I moaths;:"; ThAs-iis a -matter for very, gra^e awl ..earnest consideration. But: the. Government believe . . . "-^and.that is moat important^" ... on balance-" tiia.t> whatever the difficulties !0f legialat--jpg, it would be less in-the national • interest not to legislate,".

So Britain is looking after its own national interest and not that of the Commonwealth. This was one supplementary. Another supplementary was asked in the British House of Commons by Mr. Paul Rose pf the labour Party:

"In accepting the need for planning not merely in immigration, Would, my Rt. Hon. friend make it clear that, although there are to be limits on entry, Jthese people will not ultimately be deprived of "pritiish nationality?' This w9uld.be against conventions which this country has entered into." "

And Mr. Callaghan replied: •,

There is no intention to deprive these persons of. British, nationality. It will be a question, as it were, of " forming a queue'under'which"'-they may enter "this" country." . •

Discussion

. [Shri Suresh J., Desai] , So the clear position, the unprecedented position, is that while they are holding British citizenship, British nationality, they cannot enter Britain, -And the question of "queue" which- Mr. Callaghan has mentioned, is not a "queue" actually. . It is practically a stoppage, fifteen hundred a year, is practically a stoppage. In reply to another supplementary, Mr. Callaghan said that he still believed that the right of these people of Asian origin in Kenya to apply for Kenyan citizenship still continued. We understand that this right expired in December 1985. I would like the hon. Minister to make it clear-whether this right still exists «r it has expired. If this right has expired, then the clear position is that they cannot enter Britain and at the same time they will be squeezed out of Kenya. Now where will they go? What is their position— Stateless people—vis-a-vis our country? That is the question which has to answered. (The bell rings) Just one minute more. So this is a very unprecedented measure. We appreciate that they have got their own difficulties racial disharmony and all those things. But at the same time, as the "London Times" has remarked, it is a most shameless measure Of the Labour are glad that the Government We Government of India have taken up a most healthy attitude in the matter. They are carrying on negotiations and it would be a good thing if somehow or other we can get the number increased so that even If it Is a little restrictive, it does not mean stoppage. The number should be sufficiently increased so that all people Who are squeezed out of Kenya may be taken by Britain according to its solemn pledges. Thank you-

SHRI BHUPESH GUPTA: Madam Deputy Chairman, this has two aspects, what they are doing In England, the British Government, and what we propose to do In this country in view of what is happening there.

[THE VICT: CHAIRMAN (SHRI M. P. BHARCAVA) in the Chair]

Now, Mr. Vice-chairman, I will begin by saying something about ourselves. The Congress leaders started the coup-, try's worshipping independence by the Mountbattens. We. got Lord Mount-batten to squat on. the banks of the Yamuna with crossed legs. We got Lady Mountbatten to wear a saree and we felt that all problems were solved, between the British and the Indians or the people of Indian origin But nothing of the kind happened. We are still hanging on to the British Commonwealth whereas much long ago we should have left the Common wealth Jt is not surprising, Mr. Viee-Ch airman, that the statement of the Government of India does not show even that measure of indignation which has been shown in the 'London Times' which has called this measure a shamless measure. Nowhere you will hnd in the statement made by the Prime Minister such expressions are used or such sentiments are expressed, sentiments tit indignation. Even in the British Parliament some MP.'s are raising their voice in strong protest this palpable racial against discrimination but here we find that there is an attempt to speak softly and sweetly in regard h> this matter lest our leader of the Commonwealth, the British Government, should be annoyed. I think this is not a correct approach. The Governments policy with regard to Indo-British relations is facing crisis after crisis and every time.we are getting bitten, On the question of Kutch re^ cently we got bitten; on the question of Indc-Paklstan war the British Government behaved in a particular manner.. I can cite many other instances Therefore I say that this Government must make up Its mind and give up this kind of misplaced affection or loy alty towards the British Commonwealth-

As far as the British Government, Is concerned, it is quite clear that it .Is pursuing a policy of racial discrimination. Only last year in August'for a I few days I was In England and I met I our Indian friends there, worsen.

residents and students-. Everybody told' me Compared, to what was prevalent a lew years ago, .there is now a real drive inspired by the ruling powers in England and we are included »h what they call 'black races<sup>4</sup> and racial discrimination rampant, Indians are being assaulted, Indians ar« being ousted out of their jobs in certain places, Indians are discouraged in many ways and they are being harassed at the London Airport." t And that is what is happening today-The same complaint is coming from others also and from certain people of Indian origin living in African or Asian countries. Therefore, Mr. Vice-Chair-man, we must. know how Indian High Commission s dealing with this matter! We find officials of the Indian High Commission. high-ups, going about in "flourishing parties with the British in a shameless manner; they are behaving in a disgraceful manner and some top people in the British High Commission shamelessly go to the parties when the people of Indian origin are being persecuted and insults ed-They do not have the guts to launch strong protests by boycotting: such parties and so on. That is the position today. Therefore I say that you must take note of the manner in which the London High Commission is functioning. If you want to, change this system, send some people who nave lived in this country and wh« share the sentiments and urges of our people rather than running the show with a whole number of people, many of whom have not visited this country for the last 10 years or so. You must know- that they do not understand Mr: Vice-Chairman, before the anything. War when! lived in England, what -did I Some of my contemporary students a"re now in the High Commis-sion very highly placed, and I have a •feeling that they have ceased to be Indians at all- Their way of thinking, their posture in life, their attitudes in life are all British. They are now mentally enslaved people and with them we can, never stand up to the bullies of the Therefore this Whitehall. is very, very important- We have to tak«

a firm attitude- I thirik afterrepeated experiences coming fi6m the Whitehall it is time that we; leave the Commonwealth. Now you find in the statement it has teen stated by the hon<sub>VI</sub> Minister that India is practically the only,' Commonwealth country that gives the right of free entry td British passport holders, irrespective of the country of their origin. It is a one-way traffic- it to being done unilaterally. The, British also must behave With u<sub>s</sub> in the same manner. Mr. Vice-Chairman, it is not a question of merely the people of Indian origin. They are our kith and kin and we must naturally have affection and sympathy. But the British Government there Is adopting a policy of this kind against all people, Asian and African people whom they call black people. This Wilson Government is behaving in a most scandalous manner. Even in regard to the South Rhodesian regime, as you know very well, it is not taking steps which it should have taken long back- It has not used the Army which it was Under obligation to do so when the Smith regime started this kind of naked racial discrimination. Nothing they are doing. Therefore I should like to know the policy of the Government of India; The people of Indian origin are subjected to this kind of racial insult and racial discrimination. It is an affront' and insult to our heritage and to cur nation. It does not matter which passport they hold- It is immaterial whether they hold a British passport or any other passport. Britain is pursuing a policy of racial hatred. They do' it in a subtle manner. Nobody cSttf beat the British in hypocrisy. What South Rhodesia is doing in a crude and vulgar manner, the British people do it under camouflage and false pretexts • and under all kinds of false titles and pretensions. I think we should be very clear about it

Therefore, we should first of all give an ultimatum to the British that unless they give up their policy of racial discrimination, we shall take retaliatory

[Shri Bhupesh Gupta] steps. Immediately the Government should withdraw all the advantages that are given to the British citizens Who are of white skin. We do not believe in racial discrimination but they should know that we can also do something. They are enjoying certain advantages unilaterally- They should be told that unless they change the law. we will withdraw all those advantages. They should not merely give petty assurances- But they should change the law vitally and fundamentally to the satisfaction of the people of Indian origin and other people whom they call 'black races'. , Otherwise, we shall also be passing counter measures and we. Shall.do something more.-

Finally, .Mr- Viee-Ghairman, we should give clear instructions to our High Commission . as. to what they should do or. they should not do. We should meet this challenge on a social plane and boycott all the-functions of the- British. We 'should meet this-challenge on a political plane by tak-' .xs such steps which ate open to us diplomatically- We should take certain economic measures." Here the British has got a lot of investment. They do not-have, many citizens here but Rs. 500 or R's. 600 crores worth of private investments they have in this country-Let us also say that this will be nationalised and out of the nationalised funds we shall be Compensating those people who are suffering in African and Asian countries as a result of the migration laws a'nd racial discrimination- We should tell the British finally and clearly thart -their -expenses will be met by nationalising the British industries, from out of the profits and the funds they have here. I think some concrete steps should be taken- I know that many Congressmen share the same feeling even if they may not make the same suggestion but I think this weak-kneed Government should dhow a little courage even after so much insult has been hurled at the people of Indian origin. Let us take it as an issue of fundamental rights, of hjiman rights and agitate in the-United

Nations also apart from 'the diplomatic steps that we may take and show that we stand against racial disCriminatioij\* no matter which race 'is 'affected by *ft* adversely as a result of the immigration law.

THE VICE-CHAIRMAN (SHRI M- ft BHARGAVA):-,. May :I request how Members to cooperate; with me? I can see the anxiety, of hon.. Members to express their vjews. Many Members will be able to express their view\* if hon. Me^benj will- limit, their remarke to the time: allotted .and not exceed i aijd thus prevent others from speaking.

SHRI N.'R. MUNISWAMY (Madras): The whole thing is one of a human prer blem.' The ^decision<sup>r</sup>tak>n by the Gov ernment of t)ie .United ICingdom has created a condition 'ca political, implica tion, especially 'With' ^ to'. India becaase if many of the persons have tc. leave .tha't'cpun'tiy' a^>d g9'ip the. U.K.. it is for utilising the, passport which" they are in possession, of. If thesq, people are denving Statehood to their own nationals,...it would mean they are denying nationality to their ow- citi zens, they being Commonwealth pitir zens. Therefore J. would UHe the Mirw ister to see, sinc,e .it is a huraun. pro blem and should be ..approached as .3 human right probjem, ,/that it is re ferred to the UNO for a decision, thereon.

AN" HOKV'MEMBER? Why do yoii want to be in *ihe* 'Commonwealth?

SHRI CHANDRA' SHEKHAR (Uttar Pradesh): I want, t©, give this information that-tl«> House of Commons has-

just passed this Bill and has referred it lo the. House of Lords- Mr. Dahyp-hhai Patal. had not., a word to say against the British Goyjernrnent. All his words iwerer against Pandit Jawa-harlal; Nehru, .This is effrontery, par.

1 excellence-, ,-which Mr. P^tel ha? 'shown ...

# (Interruptions)

THE. VICE-CHAIRMAN (SHRI *M*. ft BHARGAVA): .Mr. Muniswamy , ?\* in possession of the House.

SHRI N. R. MUNISWAMY: By allowing other Members to encroach: upon my time, <sup>1</sup> Wy<sup>1</sup> time is being lost-

THE VICE-CHAIRMAN (SHRI M. P.; BHARGAVA): T "will"look to your .time-

SHRI N. %':[ MUNISWAMY: The situation that has -arisen out of this is a grave brie. Since they have made an encroachment upon human rights, it is a fit case' to be referred to the UNO for their decision. It seems to be a reflection of the apartheid policy in South Africa'/ This is racial discrimination that is being practised by sending' but' lakhs of people from Kenya and the Kenyan people have become Stateless irv their own country. Many 'friends here are against getting those' persons into India because they have already opted for British citizenship. ' I would request them to consider in this connection'that originally they were all of Indian origin. We cannot forget'them.. "We have to take them in cas'e they do hot keep them; otherwise, we will have to move the Kenyan K Government' to see that they ;are' allowed one or two years to go to their country. Theref6rB I want the Minister to see that this problem is treated' as a human problem and not to deal with it on a political basis.

SHRI BANKA BEHARY DAS (Orissa): Mr. Vice-Chairman, it is a shameless and hypocritical measure that the British Parliament is going to pass to-day. By to-day midnight the House of Lords is going to pass the n^ea-su-eV The Indians in Kenya will lose their privileges to-night. That is why we are all concerned and It is natural that we should be concerned but I may remind friends that Mahatma Gandhi was great not because he led th; Indian independence struggle in this country but it is because he fought against racial discrimination and fought fo>- the cause of Indians in South Africa at that time- Moreover I can remind Biv friends that even the British Government, when they were here, started s idians Overseas Department only to rrotect the cause of Indians outside

India and that continued till we got independence but the moment we got independence, we forgot the Indian living in Africa or other countries. In 1927 because of the pressure of the movement led by Mahatma Gandhi in that country, our great Srinivasa Sastri was appointed the Agent of the Governor-General in South Africa only to protect the interests of Indians but I am sorry to say that the moment we attained independence, we have completely forgotten our Indian friends living in Africa or other countries.

In 1963 when Kenya attained her independence, when the Indians arid Asians were given option to adopt the nationality either of Kenya or of T.ndia or of England, at that time our diplomats pointed out advantages of British citizenship as pointed by Mr-Antani the other day- Our diplomats there advised the Indian citizens to take advantage of the position and to adopt British nationality and to accept British passports. We should not forget that in spite of the fact that they have adopted that nationality, we are always morally responsible for it and we have also compelled them to the situation. It is again the constitutional right of those Indians and Asians to go out from Kenya and try to go to England but there is one difficulty. Be cause England is not governed un. er a written Constitution thev may not have the fundamental right in the sense t'mt we have in this country. As a result of this, the British Parliament is more sovereign than our Parliament 'clause they can break the law; they can make the law and they have the right to break the law also. That is why to-day the British Government has the courage to adopt this measure and pass a legislation which is, as I said, absolutely shameless and hypocritical. Also they are trying to provoke India and other countries to cut of the Commonwealth relationship that they are now having. I am glad that at least now when tbt^ question has arisen, the Government India hag started thinking about the matter but T will again say that to-day, before tr

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[Shri, Banka Behary Das]

British Parliament passes that legislation,, we must inform them: 'If you to-day pass this legislation without caring for the legal and moral obligations that you have {or those Indians and Asians, then India will definitely consider tOTmorrow about cutting of the Commonwealth relation with Britain'. If we ,do qot do that, then I will say that we are. not doing our duty to the Indians who are living in East Africa and other countries. Only when we do that, the other countries who are trying to misbehave with Indians there will learn thair lessons and try to behave, properly.

I may also say that whatever mistake we may have committed by abolishing the Indians Overseas Department which was concerned with looking after Indians not only in South Africa and East Africa but also in Maurivious, F!ji, Zanzibar and elsewhere, at least now the External Affairs Ministry should open a Department or should have a cell there so (hat wherever Indians are living overseas, their in-te<sup>r</sup>ests will be looked after so that the Indians either in India or outside will be iiving as dignified citizens in this world-

SHRI AKBAR ALI KHAN: Mr-Vice-Chairman, this is a matter of not only political significance but also of legal and const'tutional importance. Let us understand the matter very clearly. As a rule it is open to any independent country to make whatever laws it wants. The question comes in on two grounds, one on the basis that we are in the Commonwealth and the other, on human grounds.

SHRI BANKA BEHARY DAS: As Mr. Antani said, we wanted at that time that they should accept British passports.

SHRI CHANDRA SHEKHAR: Do you think we are asking for charity from the Britishers? Why should you try to humiliate the whole country?

SHRI BHUPESH GUPTA: Suppose we pass a law about the British ...

### (Interruption)

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Gupta, will you resume your seat? Now I am on my legs. Will every hon. Member take *bis* seat? I can quite understand the sentiments of this House on this ques tion, but let us debate it gracefully. Let every Member put his views and it is up to any other Member to put forward his views- Let Mr. Akbar Ah Khan continue.

SHRI CHANDRA SHEKHAR: Mr-Dahyabhai Patel spoke, and Mr. Akbar Ali Khan now speaks, as if we should be apologetic and self-condemning That is not the way.

SHRI AKBAR ALI KHAN: You. please listen. I have said that it is a legal question and I am saying' that on the basis of the Commonwealth, on the basis of the passports that they have accepted . . .

SHRI BHUPESH GUPTA: It is out the basis of British passports.

SHRI AKBAR ALI KHAN: Yes British passports. How can two speak at a time?

SHRI BHUPESH GUPTA: It is also on the basis of the Human Rights Declaration.

SHRI AKBAR ALI KHAN: Yes, I have said the substance of all that-The whole thing is that Mr. Chandra Shekhar and Mr. Bhupesh Gupta do not want to listen to me If it is sc% it is a different matter.

What I am saying is this. It Is a very important matter and we feel very strongly about It- As a matter of fact, I was the person who suggested a twe-hour uiseusMon. But let us under-

st«u»d the- situation. My submission ii that in this- matter I am with many friends who say that when they have the Commonwealth passport they have the political as well as legal right and they must be allowed to become British citizens.

Short Duration

SHRI B. R. BHAGAT; On the basis of the British passports they are British citizens.

SHRI AKBAR ALI KHAN: Yes, and as British citizens they cannot be refused. I was only developing that point. And the same view has been held by many parliamentarians belonging to Labour and other parties, even in the debates and the discussions that are taking place in the United Kingdom. What I want to emphasise is that now our Government must take this stand that as they hold British passports, on the basis of that commitment, the British Government should see that they are accommodated in Britain. Or they must negotiate with Kenya; until these people are all taken in England, if they want to do it under a phased programme, then the matter should be settled between Britain and Kenya.

SHRI BHUPESH GUPTA; What do we do here if nothing avails?

SHRI AKBAR ALI KHAN: I am coming. If at this stage you say that we will take them, neither Britain will take them nor Kenya will accommodate them. Let us understand this problem.

SHRI BHUPESH GUPTA: Let us say that if they are in difficulty, we shall try to. settle those people in this country. But in the meantime you take over the British industries here. Bring abou? the nationalisation of the British industries here. Let us take over the rehabilitation of those people and let it be a first charge on the nationalised British industries here. Make a constructive sug^estnn like this. Let us nationalise the British

industries here and let the rehabilitation of those people be the first charge on these nationalised industries.

SHRI CHANDRA SHEKHAR: If they have got the right to pass such a law denying those displaced persons British citizenship we have got the right to forfeit their assets here and use them for the rehabilitation of those people. What is wrong there? Parliament can do it.

SHRI BHUPESH GUPTA: Here is a constructive suggestion. Five hundred crores of rupees worth of British assets we have got. Nationalise them. And the whites will know what we mean. We shall meet the expenses of those people of Indian origin who have to oome away from . Kenya from the nationalised British industries.

VICE-CHAIRMAN (SHRI 'M. P. BHARGAVA): Mr. Bhupesh Gupta, now Mr. Akbar Ali Khan is in possession of the House

SHRI AKBAR ALI KHAN: You listen to me. It is a matter of approach I am suggesting. I do not believe in abusing somebody. I am taking a certain stand and I am firm on the legal and constitutional aspect I of the question as anybody else. But; I want to appeal to the good sense of the British people.

SHRI BHUPESH GUPTA: Where! is the good sense when the British Government has been pursuing this i kind of naked policy of discrimi-I nation? You have been tolerating it all these twenty years. bring on shame to this country by suggesting appealing to the good sense of the British people in this matter. There is no question of appeal to the British Government there. I would request you, Sir, to expunge those words.

SHRI A. G. KULKARNT (Maha-, rashtra): On a point of order,

[Shri A. O. Kulkarni] Mr. Akbar AH Khan raised the point of appealing to the good sense of the British Government. They have not only, not got good sense; I say they have got no sense at all in this matter.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA); There is no point of order.

SHRI BHUPESH GUPTA; They have got criminal sense, the sense of a devil.

SHRI AKBAR ALI KHAN: My point is that the statement made by the External Affairs Minister...

SHRI BHUPESH GUPTA; I was also educated in the same University College, London, and I am surprised that Mr. Akbar Ali Khan has not learnt anything.

THE VICE-CHAIRMAN (SHRI M P. BHARGAVA): You continue, Mr. Akbar Ali Khan; you have one minute more.

SHRI AKBAR ALI KHAN: With all the interruptions only one minute.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I have taken Into all that. One more minute.

SHRI AKBAR ALI KHAN: I hope that at least for that one minute I Bhall not face any interruptions.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): May I request hon. Members. not to interrupt him for one minute?

SHRI AKBAR ALI KHAN: My submission is that on the ibasis of the political stand and legal right the stand that the Government of India has taken should be followed up and followed up constitutionally, legally, politically and morally. I am one of those who feel that, if it comes fo that, then we will reconsider the question . , .

SHRI BHUPESH GUPTA: I am afraid, he will not be accepted even as a copyholder in theLorwion Ti\*n '

Even the *London Times* will not accept what he gay. It will put tha issue in a stronger language, more strong than the language in which it is put by an Indian citizen here, by *a* Member of this House.

SHRI AKBAR ALI KHAN; I am finishing. I Want to tell you that I am second to none in Condemning' this legislation, but the way to get ft through may be tactical, and I appeal ...

SHRI CHANDRA SHEKHAR: Mere condemning will not do. Retaliatory measures should be taken if that law is enforced.

SHRI AKBAR ALI KHAN; Yed; retaliatory measures; we will sever" our connection with the Commonwealth, but let us now conisder this matter in a realistic way,

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): What is the realistic way?

SHRI AKBAR ALI KHAN: I am sure that the sentiments that are being expressed toy this House will\* be conveyed to the British Government and British Parliament. How strong we feel on this question should be-conveyed to them.

श्री सुन्दर सिंह भंडारी (राजन्यान):
उपसमाध्यक्ष महोदय, श्राज कीनिया में रहने
वाले भारतीयों का प्रथन एक जटिल रूप धारण
कर गया है। जब श्रंप्री की शासन कीनिया
में था उस समय लाखों हिन्दुस्तान के रहने बंलि
लीग वहां प्रयत्नपूर्वक ले जाये गये श्रंप्रेजों के
हित में काम करने के लिए। कीनिया के विकास
में बड़े श्रनुभवजील टेकनीशियन्स श्रीर बड़े
श्रन्छे मंजदूर लोगों ने पूरी मेहनत करके योगदान
किया और श्राज जो कुछ कीनिया का रूप है
श्राधिक विकास में जितनी कुछ भी वहां की
स्थिति है उसका बहुत बड़ा श्रेय हम भारतीयों
को है जो बहां पर जाकर रहे। श्रंप्रेजों के भारत

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छोड़ने के बाद भी जो बराबर अंग्रेजों के साथ. कामनवैल्य के साथ सम्बन्ध बनाने के अने हों क्क लोगों ने दिये ग्राज उसका भी दृष्परिगाम सामने आया है । जो हम कहते हैं कि उस समय भारतीयों के सामने केवल कुछ ग्राबिक हित थे इसलिये उन्होंने ब्रिटिश पांस्पोर्ट के लिये आप्शन लिया-यह मैं सनजा हुं कि उनके प्रति भ्रन्याय करना है । हम ब्रिटिश कामनवेल्थ में रखे जाने के लिये मजबूर किये गये और उसी का नतीजा था कि जब फ्री श्राना जानाथा, बिना किसी हहा उट के श्रंग्रेजों के इंग्लैंड में ग्राने की व्यवस्था थी तब लोगों ने उसका लाभ उठाने की कांगिश की। अगर हमने उस समय ही ब्रिटिश क मन-बेल्य के साथ सम्बन्ध तोड़ दिये। होते तो मैं समझता है कि कीनिया के अन्दर रहने वाले भारतीयों को भी फैसला करने में कोई दिक्कत कोई दुविधा नहीं होती और वे श्रपनी राष्ट्रीयता के प्रश्न पर बड़ी ग्रांसानी से निर्णय कर सकते थे। 1963 में वहां पर कजरवेटिव गवर्नमेंट थी उसी कंजरवेटिव सरकार के लोगों ने वहां के रहने ाले भारतीयों को यह आश्वासन दिया था कि ब्रिटिश पासपोर्ट के झाधार पर अंग्रेजों का पास-पोर्ट लेने के उनके निश्चय से किसी भी प्रकार की हानि किसी भी समय उनको नहीं होगो । माज कीनिया में कीनिया लोगों ने जो फैनला किया है बाहर के लोगों को वहां की नौकिएगों में से नकालने का, वह ग्राज विवाद का विवा महीं है । ब्रिटिश पासपोर्ट रखने वाले सारे लोगों पर जो परिणाम होना चाहिये था अनर इंग्लैंड ने उन सब की समस्या को एक तराज् पर तोला होता तो शायद समस्या यह छ। धारण नहीं करती ।

, श्रेष्ठेज जो दुनिया भर में मानवता श्रीर ह्यूमन राइड्स का दावा करता है, श्राज वहो अग्रेज, पहले तो इंग्लैंड के कुछ बरोज श्राट मुहल्लों में ही जातिभेद की नीति की जा रही बी पह अब ई स बिजामें यह कहा गया "substantial connection .with:; Britain, for example, by birth or paternal parentage".

प्रमीत् माज इंग्लंड ने सरकारी तौर पर लोगों को रेजियलिजन का जिकार बनाने का फैंडला किया है। इससे यह प्रकट होता है कि मंत्रेजों के मन में जो सब से घृणित भावनी माज तक बी, उसे उन्होंने मब प्रकट रूप से रखने का प्रयत्न किया है। माज यह मौका है कि भारत को मंत्रेजों की इस जातिमेद की नीति की, व्हांइट मौर नान व्हाइट में जी मजिकत रूप से भेद करने का फैसला किया, गया है, उसकी कड़ोर से कड़ोर मब्दों में निन्दा करनी चाहिये। माज उनके इस कार्य से, इस बिल के माठ्यम से कोनिया के मन्दर भारती में की नागरिकता समाप्त होने जा रही है।

भारत को स्पष्ट रूप से कहना चाहिये कि एक-एक भारतीय जिसकी नागरिकता संबंध में पड़ेगी तो भारत ने अंग्रेजों के साथ जो सारे सम्बंख रखे हैं, जिसको का ग्रम रखने के लिये हजारों किस्म के तक दिये गये थे, जिन सम्बन्धों को कायम रखने के लिये यहां पर पुरंजोर वकालत को गई थी, ए जी भारतीय इस कान्न के आजार पर वहां रंड नंस बनता है, तो एक भी भारतीय के सवाल पर अंग्रेजों के साथ कामनवेल्थ से सम्बन्ध रखने के प्रशन पर सीजा परिजाम पड़ेगा और यह ना ब इन सम्बन्धों पर बुरा परिजाम लायेगी । अंग्रेजों के सामने इस विचार को रख हारे भारतीयों के इस प्रशन को हल करना फ हिये।

भारत सरकार को एक बार फिर से श्रीशी सत्ता के प्रमुख व्यक्ति को कहना चाहिये, श्रामाह करना चाहिये कि किसी भी फेंडी में श्रमर वहां की पालियामेंट ने के.ई भी कार्नून पास करने की हिम्मत की तो इनका बुरा परिणाम निकलेगा । श्रमर इंग्लैंड का .हैड श्राफ स्टेट हिन्दुस्तान श्रीर

# [श्री सुन्दर सिंह भंडारी]

इंग्लंड के परस्पर सम्बन्धों को बिगाइना नहीं चाहता है, तो इन कानून को पालियामेंट के द्वारा मंतूर कर जिये जाने के बाद भी मा नी मंतूरों देते समय उसे दस बार सोच लेना चाहिये क्योंकि मगर इन कानून का यही रूप रहा, तो इन सम्बन्धों पर अभाव पड़े बिना नहीं रहेगा म्रोर उसके माब र र हो भारतीयों के मोगों के जान मना नजीत को निश्चित रू। से निर्वारित करना पड़ेगो।

SHRI RAM NIWAS MIRDHA (Rajasthan): Mr. Vice-Chairman, Sir, I rise to protest against the most despicable and dastardly Act of legislation that the House of Commons has passed. This Bill is most unashamedly racialist and it shows clearly the mentality of the British Government and of the Labour Party. This House should take a serious note of the implications of this Act of the British Government for this country. There is nothing to choose between the racialists in Britain and the upholders of apartheid in South Africa. They are of the same ilk and the sternest action is called for if we are to retrieve not only the honour of this country but also the interests of the citizens of Indian origin who are distributed all over Africa. These are the persons whom the British took from India to Africa. They used these people for their colonial exploitation and they fattened themselves on the labour of those people. And when they left Africa they gave them the solemn promise that they would become British citizens with all that it implied, with all the protection that the citizenship of any country implied. But now through this act of perfidy, these persons are being let loose in the whole world and the situation may well arise when they may be mad\* state-less persons with nobody to look after them. All of us are greatly concerned and it is good that the Government of this country has taken some energetic action in this matter. But I Will not hesitate

to say that the protest made by our Government in this respect has been feeble and halting. This is not a recent development. As early as October last, British Ministers were going to Africa and this sort of a legislation was under contemplation. It had even been drafted and kept ready for an occasion like this, and I think we should have made vigorous protests right at that time instead of waiting for this time to come when hardly two or three or four days are left for the legislation to become law.

AN HON. MEMBER; Not even that i much.

SHRI BHUPESH GUPTA; May 1 tell you that when Members of Parliament go to Britain your High Commissioner there does not even care to see them and brief them about the developments there with regard to these matters.

SHRI RAM NTWAS MIRDHA: It is but right that we learn lessons from what happened and take still more vigorous action. If you see the history of the British Government you will see that for the last few years, indeed for the last few decades, it has been one of letting down Indian interests and working against our national interests, whether it be the question of the War with Pakistan or arbitration on the Kutch question or any other matter, in season and out of season they had been telling us how to behave in international affairs, how to work our foreign policy in consonance with what they considered suitable in the world situation or in the world conditions. These are the very people who have now started a new chapter in international perfidy by the most treacherous action. There cannot be a greater treachery than to say that the citizens of a country should be denied entry into that very country on the basis that they are of a particular race. And we ir» this country, in this ' House and outside, have been hearing-

in season and off season about the high quality of British law, of British justice, of British fairplay, of British honesty and so on. It had come even to this extent that a clipped British accent was considered the hallmark of c: 'ilizatkm. We had been so much influenced by things British. But this has proved to be detrimental to our national interest and the earlier we realise it the better for the country. Let the Government understand the feeling of this House. Let them understand the temper of the country and try to serve a notice that India has decided to sever all connections with Britain, that it is the mood of this country, its determination and desire that we withdraw from the Commonwealth. That organisation hai not served our national interests in any way. It was an organisation so carefully built up toy our late Prime Minister Nehru. Various institutions built around were the Commonwealth and we had a vision that it would be a subsidiary United Nations, a multiracial society in which we would be able to live in amity and peace. But the result has been completely the opposite. It was the same Labour Party Which in 1962 when the Immigration Bill came up, said that they would vote against it. They also said that if they were returned to power they would abolish and repeal that Act. But now it is the same Labour Party which has come to power and instead of repealing it they have the whole thing much worse. Sir, this Commonwealth we have seen is nothing but a false facade to perpetuate white racialism and white hegemony and the earlier we understand this the better. It is true that this is a sad development and what had been built up all these years we see crumbling before our eyes. But we are not responsible for that. These small and timid people sitting 4 P.M. in Whitehall ruling over a country which is not only economically devalued but is also morally bankrupt, have rung the death-kneli of the Common-

Short Duration

wealth. It is a" country from whom we have learnt a lot, we. hive sought to learn a lot, but now J think the whole concept, the whole edifice is crumbling before us. So there should be no question of seuh-ments from now onwards. Our own national interests demand that we should take absolutely retaliatory measures. The hon. Minister hinted that they have some actions in view and we would like him to spell out what they are. At least reciprocal arrangements should be introduced right now and the unilateral concessions which we are now giving to holders of British passports irrespective of their place of origin should be removed and immediate steps should be taken to wind up all our connections with the Commonwealth,

Discussion

And last but not the least, these people will become Stateless people in certain circumstances. The Kenyans would turn them out because they are not Kenvan citizens and they would not be let into Britain. We have a moral responsibility towards them and the statement that the Minister made should be so adapted that we accept responsibility for them, in the sense that we accept responsibility for all the people who are persecuted the world over. They are our kith and kin; they are people who have origins in this country and we should have a broader policy so far as they are concerned and admit them here if they are prepared and willing to come to our country.

THE VTCE-CHATRMAN (SHRI M. P. BHARGAVA); It Is time to wind up how.

SHRI RAM NIWAS MIRDHA: I will wind up with just one single observation. In order to rehabilitate these people in our country we should go to any extent, even to the extent of aporopriation of British property here or their industries or their in-j vestments and debit them against this. And we will not be doing anything illegal. We have our own laws; we have bur fundamental Rights and

[Shri Ram Niwas Mirdha]

we shall pursue according to them. The most serious possible action should be taken right now. In our country there are more British people how than at the height of the British Empire. This is neo-colonia-lism; through trade, aid and all sorts of arrangements they have hoodwinked us into a situation in which they are here today dominating our national life. This situation should wake us up and we should take appropriate steps. Whatever steps the Government intends to take, they should come out in the clearest possible terms showing the manner in which they would proceed in this matter so that the House and the tountry could be reassured.

श्री मोडे म्राहरि (उत्तर प्रदेश) : वाइप चेयरंमैन साहब, में सरकार से यह पूछता चाहता हूं कि जब इस सदन में यह मांग की गई कि हमको कॉमनवेल्य से हट जॉना चोहिये तब तब हमसे कहा गया कि कॉननबेल्य में रहने से हमको बहुत से फायदे हैं, तो उन फायदों में से एक ग्राज हमारे सामने है। मंत्रें तो साउय अफोका में, रोडे शिया में भीर बिटेन में फर्क आज नहीं दिखाई देता है। ब्रोप्रवाल्ड मोसले जो फैलिस्ट कहा जाता था ग्रीर हैराल्ड विल्सन में मुझे कोई फर्न नहीं दिखाई देता है। भ्राज वह भ्रपने भ्रापको लेवर कहे, कुछ भो कहे, लेकिन ऐसे अधक वरे समाज-बादभी को हमने बहुत पहले ठुकरा दिया। ज्ञातक हमारी पार्टी का सवाल है हमने बहुत पहले से कहा कि इनमें और औरों में कोई फर्क नहीं है। ये भी इन्पोरियलि दस है जैसे और हैं। इसलिये आज में सरकार स या पूछना चाहुंगा कि जब उन्होंने यह स्टेटमेंट किया तो क्या यह उचित नहीं था कि वे यह साफ कहते कि सगर यह विल पास हुमा तो हम कॉमनवेल्थ से उसी वक्त हट जाों। अभी भी मैं मंत्री साहब से कहंगा कि जगब देते वक्त वे यह साफ कर दें कि हम कर्ते 📑 से हट जायेंगे । कॉमनवेल्य से

हट जाने से ही काम नहीं चलेगा, ब्रिटिश इंद्रेस्ट्र जितने भी हिन्दुस्तान में हैं, कई बार . यहां पर मांग की गई है कि उन को नेशनलाइज किया जाये, तो मैं कड़ेगा कि आज शाम तक उनको नेशनलाइ इ किया जाना चाहिये। कोई वजह नहीं है कि अंग्रेज यहां पर हमारे देश की सम्पत्ति को लूटते रह ग्रीर वहां पर कीनिया में जी हिन्दस्तानी हैं उनके साथ इस तरह का अन्याय हो । अन्याय हो या नहीं, फिर भी यहां पर अंग्रेजों का कोई इंट्रेस्ट नहीं रहता चाहिये । ग्राज की परिस्थिति में भी ग्रगर उनके इंट्रेस्ट्स को यहां कायम रखा जायेगा तो इससे वेशमं और वेलज्जा की कीई बात हो नहीं सकती । इसलिये मैं सरकार से चाउंगा कि अगर थोड़ी भी शर्म बची हई है इस सरकार में तो आज शाम तक कोई न कोई रिडेलिएट्री मेजर्स लेना चाहिये।

याज की निया में क्या ही रहा है। हजारों लोग नैरोबी ऐयरपंटिं पर इक्ट्रा हो। गये हैं, वहां पर लाठी चार्ज होता है, वहां पर भीड़ बन्दा मच रही है, हिन्दुस्तानियों का सिर तोड़ा जा रहा है यौर उनका खून वहां पर वह रहा है। हिन्दुस्तानियों का खून हेरा इ विल्सन के हाथों में ग्राज लगा हुग्रा है फिर भी हम कॉमनवेल्थ के मेम्बर बने रहना चाहते हैं।

SHRI BHUPESH GUPTA; They have joined the Commonwealth Secretariat, shameless people.

श्री गोडे मुराहरि: ग्राज यहां पर एक प्रश्न था: क्वींन्स रेप्युलेशंस फार द श्रामीं। मुझे ताज्जुब होता है कि यह कौन सी क्वींन है, उसकी कीमत ग्राज दुनिया के बाजार में दो कौड़ी की भी नहीं है। यह ऐसी क्वींन है जिसके पासपोर्ट की कोई मतलब नहीं हो ती गो कि जहां पासपोर्ट में क्वींन लिखते हैं दहां के पागपार्व होल्डर को श्राने जाने में कोई रकाबट नहीं होती। ऐसी क्वींन के रेप्युलेशंस मणी Short Duration

म में यह भी पूछता चाहंगा कि जब ग्राप लोगों की मानुम था कि इन तरह का एक विल प्राने वाला है तो सरकार का क्या यह फर्ज नहीं था कि इन ब्रिटिश सरकार को यह बता दें कि ग्रगर ने इप किस्म के बिल पास करते. हैं तो हम कामनबंत्य में नहीं रहेंगे। इनको चार पांच महीने पहले कह देना च हिये था कि इस तरह का बिल लाते पर हमारा कामन-वेस्व में रहता नाममकिन हो बायेगा । लेकिन तरकोर आज भी एक स्टेटमेंट के आती है तो मझे लाज्यब डोला है कि सरकार बाह भी बया. है । हिन्दस्तानियों की इज्जत दृतिया में है या नहीं । आब सीनोन में दवा होती है । मीलोन में हजारों लोग स्टे लेख पर्वता बनते हैं. श्रिकीका में स्टेटलेस पर्वन्य बर्नते हैं। जो हि दुस्तान। याज हि दस्तान के बाहर है उनकी श्राक क्या स्थिति है। सरकार जान साचे उन पर कोई जिल्मेदारी है याँ, नहीं । अगर जिम्मेदारी है तो घाती जिन्मेदारी से उत्तर

ं चींन के माथ क्या हुआ। 'इस्डीमेशिया में बाब चीनियों के साथ इस बरताव हुया तो चीन में बया किया । कम्मिन्स्ट चीन में जीकर के वहां के चीनियों की प्रापर्टी को बचाया। लेकिन हमारी सरकार में यह हिम्मत नहीं हैं। हिन्द्स्तानियों के अपर इप तरह का सत्वाय हो श्रीर फिर हम उनके वामने जाकर के रिवरेस्ट करे काई नोट हैं, उनके एन्डेनेडर की बुलायें, बातचीत कर और कहें कि सहत. इस में कुछ न कुछ कर दो तो अच्छा होगा। इसमें केई चीज बनती नहीं है। ताकत से ही कीई च ज होती है। हिन्द्रस्तान की सरकार में सगर कोई लक्का घोर अमं बच गई है ती वह ताकत के साथ काम ले और हिन्द्रस्तान का तो कामबेल्य के साथ सम्बन्ध है उसकी बत्स करे योर हिन्द्रशान में जितने भी बिटिश

इंट्रेस्ट्रम हैं, चाह वह आयम कम्पनी हो, चाहै चाय बागान हो या और कोई कम्पनी हो, उन सब को नेमनलाइ ह बरे। जब मरकार ऐसा करेगी तब हम समझेगे कि इस सरकार में कोई शर्म बनी हुई है।

Discusston

SHRI T. CHENGALVAROYAN (Madras): Mr. Vice-Chairman, I certainly share the agony of my esteemed friend Mr. Dahyabhai Faiel but Unfortunately not his anger. I should have expected, Mr. Vice-Chairman, that his anger should have been directed towards 10 Downing Street but unfortunately his memories of the past and the disappointments and' distress obsessed him so much that the policies that we have been pursuing witir regard to our Indian nationals abroad had been rather unfortunately misunderstood by him, I must be permitted, Mr. Vice-chairman, to say that this question of the British Immigration law which restricts and in a way prohibits the immigration of people who hold British citizenship from Kenya is a pierce of legislation-whatever might "be V»Mr anger and agony against it—1 am sure which' every British citizen worthy of the. . great British traditions and character must be asijflmed, of and -must.shed tears, about. At the tinte wlien Kenya was given independence by the British Government itself there was a solemn pledge and a very sincere declaration made along with the grant of independence that the people of Kenya an particularly of Indian origin would have the option of opting out either for the citizenship of Kenya, or for the citizenship of Britain. You know, Mr. Vice-. Chairman, at that time our very pious and sincere offer . went throughout the wishpering galleries of the world that persons of Indian origin wherever they were had:at that crucial transitional stage the option to opt out for Indian citizenship. Rightly or wrongly, perhaps rightly, some of the persons of Indian origin in Kenya opted for, Kenyan

:{Shri T. Chengalvaroyan] citizenship and them opted for the British most of citizenship. Therefore, the question now before the British Parliament is to respect the British citizenship, which international law gives a complete concept behind it. May I respectfully remind Mr. Harold Wilson. the Prime Minister of Great Britain, that it is a; .very solemn pledge | that they given, to Kenyans and Indians in Kenya at the time of the. independence I. will only quote the very Kerjy.a. statement of Mr. Caljaghan, when ne was questioned by Mr. James Griffiths, the answer that he was given, and his Christian conscience was rather (true at that time. He said:-

". .These persons are still free to apply for citizenship of Kenya.."

At an earlier stage he said:—

"I very much regret that it is not possible for this country to absorb these persons, to whom we have given the most solemn pledges."

My grievance—may I say my admonition, may I say my repudiation— is that the British Parliament's consideration of this Bill at the present time is a violation of the solemn pledge that had been given at the lime of the inauguration of Indian independence. It is a well-known principle of international law that when one country ceases to be Sovereign and transfers its sovereignty to a succeeding nation or a succeeding Government, then the option is given to those people to opt out for the citizenship of either the preceding sovereignty or the succeeding sovereignty. May I with your permission, refer to a very classic authority on international law? Opphen-heim says: -

"The duty is that of receiving on its territory such of its citizens as arc not allowed to remain on the territory of other States."

They are not allowed to remain in the territory of Kenva. They have been given British Over and above that they citizenship. have been given a passport. Any law relating to passport will clearly convince Members . of .the British Parliament and parti-. cularly Mr. Callaghan that a port becomes inoperative and ineffective only under three stated circumstances. when there is expiry of the period of the passport. The second is, wheh the conditions of the passport, have been violated. The third is during times of war or emergency. May I respectfully remind Mr- Callaghan of these three conditions or that none circumstances are present The British passport Is a British passport, whether the photograph in it U black or white or black and

Therefore, we, of this House, must certainly get ourselves completely exasperated and voice forth our stout, strong and staunch protest against the way In which this matter is being dealt with May I be permitted to say this that so far as Kenyans and Indian nationals there are cjneemed when once they have opted out *tor* British citizenship, it means that they are British citizens and if British citizenship is not valid In Britain itself, God save Great Britain once and for all

Today the question, therefore, is what is our attitude in the context of this particular legislative attempt. There has been a very serious and in my respectful submission a very sincere suggestion coming down from Mr. Bhupesh Gupta, in order to wreak his ancient vengeance against the British Government and also on some of us on this side. We feel terribly shaken in our faith in the continued association with the British Commonwealth. I have been a very close student and when my great leader, Pandit Jawaharlal. Nehru, explained (the utility, the benefit, the world advantage In the evangelic

endeavour of establishing peace throughout the world through our association w-th the Commonwealth. I was inspired, I was intoxicated and I was very much devoted to cause. But today I feel that in the British Commonwealth there is nothing common and also there is no wealth in it. Why should we con in association in tinue to be the **British** Commonwealth? The British Commonwealth "has become anaemic. The British Commonwealth come atrophied and by this

SHRI BHUPESH GUPTA: And besides it is stinking.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Let him go on.

SKR\ T. CHENGALVAROYAN: By this legislation I am afraid the British Commonwealth will become abortive. We shall give sufficient notice, most respectfully, that if this is the way ih which Great Britain is behaving towards other nationals, the time has come and I am sure the hour la going to strike when we have to give notice of pur dissociation from the Commonwealth. I only conclude with this note that if this Commonwealth is to be at all continued, this legislation is the last nail In the coffin of the British Conv monwealth and when It dies it will die unwept, unhonoured and unsung.

SHRI KHANDUBHAI K. DESAI (Gujarat): Mr. Vice-Chairman, the problem that has been posed by the legislation in the British Parliament —and it has been passed—is not only serious, but also a grave problem for our country. Certain retaliatory measures, which the hon. Minister placed before~this House, I thlffc; are a preliminary to further action in the matter. Mere protests and verbal condemnation will not serve our purpose. The time has citriic now when we have got to think and re-think - about oUr close relations With the UKV'and be a member 'of the Commonwealth. Asians and par-

ticularly persons of Indian origin, in Kenya, When Kenya's independence was declared, were given the option to opt for Kenyan citizenship or British citizenship or Indian citizenship. Ouite a large number have opted for- British citizenship. They are as much Britishers as any Britisher can be. whatever be their skin. They have a right in international law to reside in the U.K., if they so desire. It must be understood that these' Indians, people of Indian origin had gone to Africa, to Kenya and other parts of Africa, being lured by the Britishers after for their colonial exploitation. It is they who have developed that part of the country, which was practically a jungle into what it is today, it is one of the most viable parts of Africa. It is not only a betrayal, but, if I may say so, it is a perfidy, which has been perpetrated by the British Government, by the British Parliament on the whole world. Who is now going to accept the British word at And now the so-called proits face value? gressive and socialist Government in the UK la doing it- Of all persons labour is supposed to be progressive. This is nothing short of a sort of disguised apartheid to allow cnly 1500 persons per year to Immigrate into England. It means closing the door once and for all on Asians. What are they going to do for the next fifteen or twenty years when they will have to live in Kenya? Their jobs are being taken away. Their business is being taken away. Their factories are taken away. That is, they are neither Kenya citizens nor de facto British citizens. So, they have become stateless. thev come to India willy whether they like it or not or we like it or r.ot, we have got to get them here. We cannot ignore them. We cannot leave them alone. But to bring ihem here means them from their whole uprooting moorings in Kenya which they had created. They would have to be a problem for this country and It will mean as we have seen, how people from Pakistan came here and

[Shri Khandubhai K. Desai] what sort of rehabilitation problem beset us.

Therefore, those ... British. people must understand that they have also same interest in our country.. They have got here considerable..., capita), considerable assets, it would not be, I. think, unstatesmanlike, or unwase to freeze the British assets, return of which can jifstinallty.'ta. utilized for rehabilitating those people who are Britishers of Indian, origin, coming to this; country. As I .say,. it is not a serious- question but 3.very very very -grave..., question that those who have...been.; given a solemn pledge by the Britishers of \_ the day—they h,ay,e .broken-#eir pledge shamelessly without.any sense of. international rnora|jty, and to sa^y the.,-leasi I may say that-they have practically got themselves yutfide fhe orbit of - civilised. peppJe....- Tifcfjese Britishers - who e^ploite^... the;, whole vporld for the last -ISO.ye.ars or-more wd'liy'. niljy '. have . get to . ge| ' •U^em-selves out.jaf. wha-t.is^caU^I the. Em-,Now-vthey,.have. fcecome..imo4 njaBrpw/vminded,, s naWt' parochial, most .. racial... this country, a big country, . as it, 4s, '1 with .al}, its .potential of growth. .develppnaent and strength,, can; respond! ^ answer- them, if not, in the same coin, at least in some. effective coin so. that they will, understand, what it means to deal with Indians in such a. disgraceful way. That is all I have got to say.

SHRI A. MANI D (Madhya VicerChairman, Pradesh): Mr share the agony and the emotional stress which hon. Members have • felt on this question of the Immigration Bill which is now being discussed in the House of Commons. . Whenever the Labour Party has been • in office, it has devalued the-'pound,\* It .did.so in i960. It has devfekied :tije pound again. When it ht& been left to :this Labour Government, it has devalued Britain's reputation, Britain's- morale values and disgraced :the-Magna Carts.which has !inspired the Parliaments, ot many countries of the wpitfd.

There is 3 phrase in the, English language which is often used. as. a terra of disapproval. When *sgrnelpotiy* does something which, is not proper, the British used' to say, "it is not playing cricket". Now I would request the publishers of the, Oxford Dictionary to withdraw this phrase from the English language Jaecause it has no meaning in the .English' ...language after the present Imjiygration Bill which is now being discussed, in the House of Commons.

AN HON. MEMBER; What is "that phrase?

SHRI A. D-.. -MANI: They AvlH say, "it is not playing crickot'Vas if: they alone know. At least we know the British are spfti piling, cricket;,, .The British Government today. Stands a? a hypocritical racial .regime as bad. a» the regime in, South ..Africa..;;-,-.-.S5x Dingle Fppt iivthe latest issue pj \$hV London Timos,; pqints,, out., \_K^ , most aimpxiqus feature of; this,; Bill,;,Under this Bill it hag. not . b,ee,n ,(made..! very clear by the Home Secretary,..,-..

SHRI; BHUPESH GUPTA:" 'Mri Bhagat, you have got' some<sup>1</sup> officers who do not understand.' "'You say you read 'What the; British/are saying. Your statement doe?; not <sup>J</sup> even say that

SHRI B, R. BHAGAT: I rhave said that.

SHRI A. D. MANI: According- to Sir Pmgle Foot, a passport holder who had a European grandfather in Great Britain eould come in, but an Indian who had ,a grandfather in Great-Britain-cannot come, in -under this Bill. That is/why he calls it a. racialist legislation. There is a proposal in Great Britain that this matter should be fought before the.; •International Court of Justice. Before I come to tWs, I endjorie the plea that has been made by many Members; here that this is the time for 113 to, leave the Commonwealth"altogether. At least we will feel .happy..that \*>«.

are not in the company of a nation which practises racialism of a most obnoxious kind. There is no point in our Indian Olympic Association withdrawing from the Mexico Games because South Africa is taking part *in* these games. If Britain is going to practise this kind of racialism, we can have nothing to do with the Commonwealth. The Commonwealth, as my hon. friend, Mr. Chengalvaroyan put it, is dying. Let us bury it properly now by withdrawing from the Commonwealth, and if we withdraw from the Commonwealth, there are many other nations which will follow our lead.

One of the points I would like to make is this. In condemning Great Britain let us also say a word about the Kenyatta Government which has passed this legislation. The racialism of some of the African countries is as bad as the racialism of South Africa. (*Interruption*) I only want to say that the racialism . . . (Interruption)

SHRI BHUPESH GUPTA: Do not spoil it. Not today. I would prefer you not to say that

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Please resume your seat, Mr. Bhupesh Gupta.

SHRI CHANDRA SHEKHAR: You should not create confusion by saying that

SHRI BHUPESH GUPTA: I would appeal to my friend, the British press will highlight this and create tension between us.

SHRI CHANDRA SHEKHAR: You should not creat confusion. You •should withdraw that point.

SHRI A. D. MANI: I would like to say this. Since our members and the Asian community are subjected to so much pressure, it is the duty of the Government to send a Minister or a person of Minister's rank to Nairobi to assist those persons and tell them that if they want to come back to India, the Indian Government will not take the stand that they 263 RS—6.

are British passport holders but that they will give Indian passports unconditionally. This should be done. As this matter is going to be taken up before the International Court of Justice, the Government of India.

(Interruption)

SOME HON. MEMBERS: No, no.

SHRI CHANDRA SHEKHAR: A Member like Mr. Mani should talk better.

SHRI BANKA BEHARY DAS: You say you welcome them to India.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Das, you must talk through me.

SHRI A. D. MANI: If they want to fight it out, we must give our moral encouragement to them.

SHRIMATI LALITHA (RAJAGOPALAN) (Madras): Mr. Vice-Chair -man, it is really a sad thing that we are discussing about a very grave problem, the problem of Indians who are in Kenya. And I do not understand why the Government of India was keeping this matter in abeyance for such a long time and was waiting for a Calling Attention Motion to be moved on this subject.

SHRI BHUPESH GUPTA: Because, in the Government of India, we have such.. (Interruptions) There are ... (interruptions)

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Will you please sit down, Mr. Bhupesh Gupta?

SHRI BHUPESH GUPTA: You know, Mr. Chandra Shekhar.

SHRI CHANDRA SHEKHAR: I shall request Mr. Bhupesh Gupta that at least today he has done some good work. Why should he undo it?

SHRI BHUPESH GUPTA: I am helping her.

SHRIMATI LALITHA RAJAGOPA-LAN: I want to know whether the Government of India thought or the External Affairs Minister thought that this problem concerned only the Kenya Indians because they held British passports and that it was not the concern of the Government of India?, This is really a sad attitude and I am really sorry for it. But that is the matter.

This morning I was hearing the statement of the hon. Minister of External Affairs. And he was treating the problem as if it concerned between the United Kingdom and India and he has not touched anything about Kenya at all.

In this connection, I would like to say that President Jomo Kenyatta said, according to Reuter reports, that "his Government is to promote rapid Kenyanisation of jobs in commerce traditionally dominated by Asians by the end of this year." The Vice-President and Home Affairs Minister, Mr. Daniel Arap Moi, according to an AP reports, is reported to have said that Britain would not legislate away its responsibility for Kenya Asians holding British passports. Asked about what would happen to Asians forced to leave Kenya, who had no vouchers to enter Britain, he replied, "Why should they come back here? They can go back to India".

I would like to ask the Minister of External Affairs whether India is willing to accept them or India is going j to evade this issue. And the way it has been handled in this House this matter has not been taken at all In a serious way. I think the 3ntire Government is responsible for this grave mistake. It is also really shocking that these Indians who have settled down in Kenya for ages, who have been referred to by the late Prime Minister, Jawaharlal Nehru, as 'brother Africans', should have been treated In this manner. And we are looking on.

In this connection, I would like to know, why was this sudden attitude taken by the Kenya Government and whether our High Commissioner, Mr. Prem Bhatia, was in constant touch with the Kenya Government as well as the Government of India and whether anything transpired between the two and whether the High Commissioner was in contact with the Government of India. And if so, why did they r.ol approach the Kenya Government to have a sympathetic attitude towards these Indians and prevent their exodus from Kenya?

Just now, I learn from an hon. Member that the British Parliament has also passed the Bill in the House >f Commons and it is before the House of Lords, and it will become a Jaw by tomorrow. At this stage I would like to know whether the British attitude is as before in the past of 'divide and rule'. The Minister has already stated that he is going to take a very stern attitude. But that is not enough and that is not going to pacify the people of India, the Government has to be responsible to, not only to Parliament but also to the people.

I would also like to know—this sudden situation has arisen and it has become very serious—whether the Government of India will snap its ties with the Commonwealth and quit tnt Commonwealth for ever. In my view, this Commonwealth is nothing but racial descrimination and racial domination.

There is one point which I would like to make before I conclude. I would like to know from the Minister whether it is a fact that Koja Muslims belonging to the Aga Khan community are being provided with jobs in Kenya whereas the Porbandars and Potels are not provided" with jobs. If that Is so, I would like the Minister ta throw some light on this matter.

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Of course, the matter has come to a very serious stage now- It is going to be law by tomorrow morning. We are not going to do anything about It. But at the same time this grave concern of the entire nation should be conveyed by the Government of India to the British Government. And if 1he British Government is not going to be a little lenient in its attitude, It think as my hon. friend said, the British glory, the British tradition and the British culture will go unwept unhonoured, and unsung.

DR. B. N. ANTANI: This morning, as a man who has been in East Africa from the year 1909 to 1938-my newspaper is still functioning there—I felt that in comparison with the seriousness of the problem of Indians in Kenya, the statement-I am sorry to sayis too timid, too frigid and too insipid on the part of the Government of India whose nationals, Mr. Vice-Chairman, are responsible in bringing the Union Jack for the first time on the soil of East Africa, and this is the reward that this British House of Commons is giving to India today.

Sir, Winston Churchill in his . . . (Interruptions) Every second that I will be interrupted, I think you should credit to my side and give me a longer time.

SHRI BHUPESH GUPTA: With interest, one second more.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA); I wish to say that you get seven minutes all right.

DR. B. N. ANTANI: Thank you very much.

SHRI DAHYABHAI V. PATEL: I have left some time for him. You should not be unfair to my party. Why are you so hard on our party always?

AN HON. MEMBER: You are very strong.

DR. B. N. ANTANI: The previous speakers have also been emotional. The other day when I said, "My heart Ibleeds, Prime Minister", the Prime Minister was kind enough to tell me that her heart also bleeds equally. And what is the alternative that she has found in protesting against this measure. Retaliation—according to the hon. Minister the other day— this Government does not believe in: it has come to the climate of reciprocity . . . (Interruptions) Now, I have no quarrel over the word, even if they adopt reciprocity. I know this Government has got no guts to do it.. (Interruptions). This Government has never shown any guts except to plead for international friendship and friends when we have none. Whatever it is, I do not want to waste my time in going further with this thing. But I want to say about the historic evolution of this problem. This is not the last straw, it is still coming. What I want to know is, it was left to an hon. Member of this House, Mr. Mani...

SHRI A. D. MANI: I raised the point.

DR. B. N. ANTANI: . . . who drew the attention of the Government in this House to a judgment of the Court of Queen's Bench in Great Britain which said that the passports issued in the name of the Queen were not valid for administrative purposes.

I am here, Sir, to inquire on behalf of the Indian nation from this External Affairs Ministry what they were doing all the time after this judgment. Well, that happened. The whole Bill came before the House of Commons. What has been done? The High Commissioner, the hon. Minister said, in his first interview with the British Government raised this matter. Thank you, Mr. High Commissioner. What are our High Commissions doing? Nothing. As my friend drew our attention, hundreds

#### [Dr. B. N. ANTANI.]

of children with British passports going to Nairobi aerodrome are being lathi-charged, are being ibled, and the High Commission in Kenya has not even extended the courtesy to go to the aerodrome (Interruptions) Not only that. Whart is the British High Commission doing? I want to enquire of the Minister. Has the British High Commission staff been looking after the needs of these people who have, been frantically going there? Only last night, Mr. Vice-Chairman, I was responsible to help a boy of 18 years to go to Great Britain; to obtain the income-tax clearance of a boy of 18 years, being maintained by us all, it took about six hours. This is the way that we are being helped. I have no time to dilate upon this. I will take some other time albout it. But what I want now to say is this.

The hon'ble Minister described today the policy of the Government of India in respect of Indians abroad— "Indians of Indian origin", "Indians of Kenya nationality" and "Indians of British nationality". Who advised these people to adopt the British nationality? To lose nationality, Mahatma Gandhi said that I will lose my head. That is what we did. I challenge. At the instance of the British High Commission of that time we fell into this trap and we are reaping the fruits of that today.

Once the Commerce Minister of the Government of India, before devaluation, visited East Africa and told m<sub>v</sub> friends in Uganda, Kenya and Tanzania to remit all their earnings and savings to Great Britain. It was at the instance of the then Commerce Minister of the Government of India, Mr. Vice-Chairman, that millions of pounds of the savings were remitted there. Indians questioned the Commerce Minister. He said, "If devaluation comes, do not be afraid. I am there." He is not even in Parliament. Thank God. But what happened? Three months later this

devaluation came and we lost overnight &bout 40 pr cent, of our caiptal. When I went to East Africa this time, they said, "Do not mention the name of the Government of India. We have had enough. It is thai Government which is responsible for all that has been done".

I will now summarise and wind up because I know you are frowning and I cannot stand your frowns. I have got several suggestions to make.

SHRI DAHYABHAI V. PATEL: Do not look at me again.

DR. B. N. ANTANI: The time has come for modification of the policy of the Government of India in respect of the Indian nationals abroad. The policy has been drawn very academically on academic grounds without any historic perspective. We went there, as several speakers said, not as indentured labourers. We emancipated the. slaves. We made the Bill on t-bohtion of slavery practical. It is Jairam Shivji, it is Ladaramji, it is Tharia Topan who emancipated lakhs of slaves overnight giving them maintenance for years. It is Sherji Haji who could find out the whereabouts of Livingstone and Stanley manning the caravan. It is we who built the Uganda Railway. It is we who established the first British Consulate. You have to see Winston Churchill .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Dr. Antani, it is we who have to keep time also.

DR. B. N. ANTANI: All right. I shall finish. I am not very fond of sneaking. He in his fbook, "Indians in East Africa" has said, "But for India the Union Jack would not have been in East Africa." Sir, Winston Churchill's bones must be shaking in his grave in Westminster when his followers have been giving this reward.

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SHRI RUTHNASWAMY M (Madras): Not his followers.

DR. B. N. ANTANI: Well, his countrymen have, been giving this reward today. I, therefore, appeal to the Government of India to be practical. For God's sake, do not sermonise too much on international ideals. We are fed up with your ideals and we are fed up with the way that you are governing. What we need is realism. Call a conference immediately of the representatives of various provinces of East Africa. The time, Mr. Vice-Chairman, has come to revise our policy to reconsider our policy with a cool mind and get some experience instead of sending missions of goodwill.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The time has come for you to resume the seat.

SHRI DAHYABHAI V. PATEL: Two minutes. Let him finish his sentence.

DR. B. N. ANTANI: The time has come when instead of sending our good missions our people come to us and let them feel that there is some country, that there is some office in the South Block with all their ornamental protocol, decorations, which has something to give them as a matter of encouragement. Then and then only the External Affairs Ministry will be wiser and well-informed, not through this colossal amount of money on High Commissions being wasted. I thank you.

श्री त्रिलोकी सिंह (उत्तर प्रदेश) : मान्यवार इस मानले पर ऐसी बहस हुई है कि कुछ ज्यादा कहने की गुंजायण नहीं रही। मामला बडा गम्भीर है सदस्यों की नाराजगी समझ में ब्राती है ब्रौर साथ ही साथ इस मामले पर उन को जो रंज हमा है वह भी समझ में माता है। मान्यवर मैं भ्रापके द्वारा इस सदन का ध्यान दिलाना चाहता हूं। क्यों यह नौबत आर्द ? कोई यजह है । यह कोई दैवी श्रापत्ति नहीं है । यह कोई खुदादाद श्राफत या कहरे इलाही नहीं है जो हिन्द्स्तानियों के ऊपर ग्राकर फटी हो। यह उस पालिसी श्रीर नीति का नतीजा है जो श्राजाद होने के बाद हमने पिछले 20 वर्षों में बरती है। उसी का यह लाजमी नतीजा था कि हिन्दस्तानी कहीं भी हो दनिया के किसी परदे में हो उसकी इज्जत दिन व दिन कम होती गई उसके रहन रहन में फर्क था गया ग्रांर हिन्दस्तान के बाहर उनके लिए के ई स्थान बाको महीं रह गया।

Discussion

मेरे एक दोस्त ने इस सदन का ध्यान दिलाया कि गुलामी के जमाने में इन्डियन धोवरसीज का मोंहकमा था भारत सरकार का तीन पुस्त. चार पुक्त, पांच पुक्त के गये हुए अदिभियों के भी पुराने अंग्रेजों के गलाम गवर्नर जनरल भी उन हिन्द्स्तानियों के लिये फिक्रमंद ये भीर यह ह्याल रखते थे कि हिन्दुस्तानियों के साथ बुरा बर्ताव न हो । मगर फिर हमने क्या देखा है । शान्ति का संदेश श्रमन की बातें उत्पटांग किस्से भौर लम्बी इंगों। इन सब का नतीजा हमा कि हमारे पैं के नीचे से जमीन निकल गई ग्रीर हम कहां पहुंचे । हमें लंका से भी निकाला गया वर्मी से भी निकाला गया. फीजी से भी निकाला गया, सिंगापुर में भी वही नौबत ग्राई ग्रौर ग्रफीका में भी वही नीवत माई। क्या किसी को मालूम नहीं है कि सहात्मा गांधी जी का पदार्पण सार्वजनिक जीवन में हिन्दस्तान श्रोवरसीज के जरिये हुआ था। उनसे बहा कोई हिन्दुस्तानी नहीं या ग्रीर दनिया में उन जैसा इन्सान 100, 150 साल के धन्दर पैदानहीं हुक्रा है । क्या किसी को यह मालुम नहीं या कि श्रंप्रेजों ने पहले हिन्द-स्तान को गुलाम बनाया ग्रौर हिन्दुस्तान को महा बनाकर धंग्रेजों ने आधी दुनिया को गुलाम बनाया । उसके साथ हम नीकर के तौर पर गये रसद लेने गये और सिपाही भी बने। स्या यह मालुम नहीं वा कि जब मंग्रेज चले जायेंगे तब सकामां भावादी

[र्श्व: त्रिलोकी सिंह]

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को लाजामी तौरपरगुस्सा भायेगा भीर इस का नतीजा यह होगा कि जो अंग्रेजों के िछत्रमा बनकर आये थे जिन्होंने ब्रिटिश एप्पायर के साथ उसको कान्सालिटेड करने के लिए श्रंत्रेजों को मजबत किया था श्रव उनकी बारी होगी। इप बात को मोटी ग्रक्ल के इन्सान को भी समझना चाहिये था कि ग्रंग्रेजों के जाने के बाद दस पांच साल में हमारी बारी भी धायेगी। मगर हम तो दिन्ति को ग्रमन का सन्देश सना रहे थे ग्रीर नतीजा क्या हुपा कि उसके यके बाद दीगरे एक एक करके यह नौबत प्राई।

इसलिए मैं यह अर्ज कहना चाहता ह कि अप्रेज अपनी सत्ता ही नहीं खो बैठा है बल्कि ग्रपनी इज्जत भी खो बैठा ग्रीर साथ ही ग्रपने उतनों को भी खो बैठा है। उसका जो 300, 400 साल पुराना इतिहास या वह ग्राज उसके खिलाफ जा रहा है।

यह दुर्भाग्य की बात है कि जब जब लेबर गवर्नमेंट वहां भाई तब तब उसने हिन्द्स्तानियों के साथ बरे सल्फ किये, जित 1 ब्रा सल्क लेबर गवर्नमेंट ने हिन्दस्ता-नियों के साथ किया उतना कंत्ररवेटिव गवर्नभेंट ने नहीं किया । कौन नहीं जानता है कि 1923 में जब लेबर गवर्नमेंट घाई थी तो उस ने बंगाल भाडिनेंस बनाया भीर उस समय लार्ड ग्रोलीवर सेकेटरी ग्राफ स्टेट कार इंडिया थे । उन्होंने 1100 प्रादिनयों को नजरबन्द किया था। कौन नहीं जानता है कि जब लेबर गवर्नमेंट घाई थी तो मैक-डानल्ड साहब ने कम्यनल एवार्ड दिया। कौन नहीं जानता है कि लेबर गवर्नमेंट ने हिन्द-स्ताम के दो हिस्से कराये । उसने आजादी भी दी और दो हिस्से भी करवाये । नहीं जानता है कि ग्राज लेबर गवनेंमेंट में जो ग्रंग्रेजी नागरिक हैं, जो ग्रंग्रेज इंगलि-स्ताम के रहने वाले हैं उनको कहती है कि तम वापस न श्राश्रो क्योंकि उनका सब्स्टे-निश्चयल कनेक्शन नहीं है उनके रगों में श्रंग्रेजों का खुन नहीं है । हमारे यहां

र्रेग्नः इंडियन को मान्यवरं ग्राज भी कानन के मन्दर कुछ खास हक हासिल है। सुबाई ग्रसेम्बलियों में भी ऐंग्लोइंडियन नामिनेट किया जाता है यहां पार्लियामेंट में भी नानिनेट किया जाता है । हमारा यह हाल और उनका वह हाल । तो मैं बहत घदन के साथ और रंज के साथ यह गतारिश **करना चा**हता हूं कि यह टन फुप से काम नहीं लेगा, माई लेडी प्रोटेस्ट्स ट् मऊ" से भी काम चलने व ला नहीं है। आईये कमर कसिये, बढ़िये और कहिये कि हम ऐसे लोगों के साथ नहीं बैठेंगे कामनबैट्य में । मुझे मालून है कि कामनवैल्य से अलग होने में हमको नक्सान होगा और करोड़ों रूपये साल का नुइसान होगा । मगर इंसान की इज्जत होती है ग्रीर ग्रगर एक इंसान की इज्जत होती है तो मान्यतर, कौन की इज्जत उससे कहीं ज्यादा ऊंत्री होती है। हमारी इज्जत धगर घट जाय, हमारी बात की ग्रगर कोई कीमत न रहे, हमारी ग्रानवान न रहे, हमें इंशान न समझा जाये इनितये कि हिन्दोस्तान छोड़ कर नैरोबी या अदा में हम प्रावाद हो गये हैं, ग्रवने बाप दादा के वक्त में, तो फिर हिन्दोस्तान का बजुद खत्म हो जायेगा । इसलिये में दस्तबस्ता गजारिश कहंगा कि कामनबैल्य को छोडने का फीला की जिये, अंबेजों से साफ साह कड दीजिये कि तुम इनको न लो, हम इनको लेंगे और इन लोगों से कहिये कि वे भारतीय नागरिक बनें। लेकिन खड़ा के वास्ते इत बला को मत बनाए रिखये कानन बैल्य ग्रोर अपने याराने को, इनसे मने उम्मोद है कि हिन्दोस्तान ऊं वा उठेगा । धन्यवाद ।

THE VICE-CHAIRMAN (SHRI M P. BHARGAVA): Now I would like to have the opinion of the House. The original list which I had is now exhausted. Still I have got the names qf four hon. Members before me. If the, House is prepared to sit for half-an-hour longer, then I shall call those

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hon. Members. Otherwise I will call the hon. Minister. Does the House want to sit a little longer?

SHKI BHUPESH . GUPTA: Mr. Vice-Chairman, you will understand the gravity of the problem and the importance of the subject. Therefore, I am making a suggestion. I think all the Members who have given their names to-day should be allowed to The fact that we have speak. arranged this debate to-day shows that we want to give a chance for j the Members to speak. Nobody should be barred. There are others also, I understand, who have given "their names. If necessary the debate should continue tomorrow.

#### VICE-CHAIRMAN (SHRI M. P. BHARGAVA); No.

SHRI BHUPESH GUPTA: Why are you saying "No"? Let me finish my thing. You can do anything, quit the Commonwealth or extend the debate by two hours. The second point is—this is very important—the House has expressed itself, I think the speeches more or less fall in the same line, that it would like to hear the views of the Government given by the Prime Minister herself, the considered opinion of the Government in the light of what has happened in the British Parliament and also in the light of the views expressed here. It would not be fair, Mr. Vice-Chair-man, to the House if you call suddenly the Minister. I am not at all meaning any disrespect to him. Mr. Chandra Shekhar will also agree that to reply just now-extempore on this subject will not be proper. First of all, the Prime Minister was not here. I do not know whether she was consulted or not. This is a matter for the Cabinet to meet in an emergency session, in the light of the developments and in deference to the opin ions expressed in the House, and they should come and give their considered opinion outlining Government's steps, as far as possible, taking into

account all that we have said. We would not like a routine reply or intervention by the Government here..

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Please take your seat. What is the opinion of the House? Would it like to hear some more Members?

SOME HON- MEMBERS: No.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The hon. Minister.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, I rise on a point Of order. My point of order is this. This statement was read out by Mr. Bhagat, but it was made really by the Prime Minister of the country, dealing with such a subject as warranted the adjournment of the House virtually to discuss this matter, setting aside all other business, even a Bill under consideration. Now Mr. Vice-Chairman, the Prime Minister was not in the first instance present in the House- It is a very, very serious lapse. I am not foing into the reasons. She will explain. Secondly, in the course of the discussion-..

THE VICE-CHAIRMAN (SHRI M- P-BHARGAVA): Mr. Bhupesh Gupta, you have stated all these points and the House does not want to sit any longer-

SHRI BHUPESH GUPTA: Why »an't you hear my suggestion? You will have noted Mr. Vice-Chairman, that party barriers for once disappeared. We spoke the voice of the nation all together. Rarely such a thing has happened in this House or in Parliament. It is a good happened. I thing that has think this itself

[Shri Bhupesh Gupta.] merits a reply by the Prime Minister.

Secondly, many suggestions have been made-People have expressed their dissatisfaction with the statement that

had been made, and have given their cogent reasons. Those hon. Members belong not only to this side of the House but also to the Government side. Therefore, I think it is not fair to us to be told that all that we can expect now is an extempore reply by the hon. Minister of State here deputising for the Prime Minister. Mr. Vice-Chairman, I may tell you that in comparable situations in the House of Commons emergency Cabinet meeting is called where things are discussed, opinions of Members are taken and a reply is given or an intervention made the next day, after Cabinet deliberation. Do you think the matter is so simple and routine a business that it does not merit such a Cabinet consideration

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THE VICE-CHAIRMAN (SHRI M- P. BHARGAVA): You have stated your point.

SHRI BHUPESH GUPTA: I would request the House; we are not dying to have the reply to-day, we can wait; let the Government consider the matter; and let the Prime Minister come any time tomorrow and give a considerable reply. That would be authoritative. Please understand, in Britain nobody takes a reply from a Minister of ■ State. There, Harold Wilson is speaking; there Cabinet Ministers are speaking. Now, do you think the British public is going to take seriously an intervention in Parliament if the Prime Minister or the Minister in charge of External Affairs does not speak on the subject and .give a reply, and only a Minister of State replies? There Ministers of State or Under-Secretaries are not getting up. There Harold Wilson or a Cabinet Minister will speak on the subject in order to build up their case before the world, in order to build up world public opinion. I think national anger should be reflected here by a speech from the Prime Minister and she owes it to us and to the House.

श्री सुन्दर सिंह भंडारी: संपापति, जी, मेरा यह निवेदन है कि कीनिया के अन्दर जो घटनाएं घटी हैं ग्रीर ब्रिटिश सरकार ने जो रवैया ग्रस्तियार किया है, ग्रगर इस प्रश्न पर श्रभी से हमने एक कठोर और दुढ़ निश्चय ले कर के नीति निर्धारित नहीं की तो हिन्दोस्तान के लगभग 40 लाख लीग जो ग्राज विदेशों में रहते हैं उन्ने ऊपर यह चीज बारी बारी से असर डालने वाली हैं। भ्राज जबकि सारे सदन में एक स्वर से एक राय निकली है तो इस सुझाव का मैं पुरजोर समर्थन करता हं कि एक दढ़ नीति निर्धारित करने के लिये मंत्रिमंडल पहले एक सामृहिक निर्णय ले और फिर प्रधान मंत्री इस सदन में ग्रपनी नीति की घोषणा कल करें। ग्राज इस सदन में किसी भी प्रकार का बिना तय किया हुन्ना प्रस्ताव या कोई सुझाव तय करने के बजाय मैं मंत्री महोदय से यह निवेदन करूंगा कि ध्राज वे कोई उत्तर न दें क्योंकि इसके काफी गंभीर और दूरगामी परिणाम होगें। वे इस सदन के इस सुझाव को सरकार तक ले जायें भ्रीर सरकार इस पर एक बार फैसला करे। श्रौर तब कल प्रधान मंत्री श्रपने निर्णय की घोषणा करें।

श्री महाबोर प्रसाद शक्ल (उत्तर प्रदेश): महोदय, मैं श्री भूपेश गुप्त जी के इस प्रस्ताव का समर्थन करता हूं क्योंकि आज इस सदन ने जो ग्रपना मत व्यक्त किया है वह केवल इस सदन का मत नहीं है बल्कि 50 करोड़ भारत-वासियों का मत है । यह समस्या इतनी गंभीर है कि यह उचित नहीं होगा कि गवनेमेंट सीधे सीधे इसका जाब दे दे। इसका ग्रयं यह होगा कि गवनेमेंट ने इस पर पुनः विचार नहीं किया है और जा उनने पहले निर्णय किया है उसी को वह हमारे सामने रख रही है और जनता की भावनाधों का जो यहां व्यक्तीक एंग हुआ है उस पर वह कोई ध्यान नहीं दे रही है

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बहुत कम मौके ऐसे आते हैं जब यह 5 P.M. सदन एक राय का हो। यह ऐसा मौका दै क्योंकि सारे राष्ट्र के हित का प्रश्न है, सारे राष्ट्र के सम्मान का प्रश्न है। इसलिए मैं इस प्रस्ताव का हृदय से समर्थन करता हूं श्रीर माननीय मंत्री जी से निवेदन करता हूं कि प्रधान मंत्री जी से इस पर वक्तव्य देने के लिये निवेदन करें।

श्रो गोडे मुराहरि: वाइस चेयरमैन,
मैं श्री भूपेश गुप्त का जो मुझाव है उसी के
समर्थन में बोलना चाहता हूं। मैं चाहूंगा
कि श्री बिलराम भगत श्रपने ऊपर कोई
ऐसी चीज न लें जिसको वे निभा न सकें।
जो जवाब ये श्रभी देंगे उसमें जो स्टेटमेंट
हमारे सामने है उसी को दोहराने वाले हैं।
उससे कोई फायदा नहीं हुगा।

वैदेशिक काय मंत्रालय में राज्य-मंत्री (श्री बो॰ श्रार॰ भगत) : कैसे कहते हैं ?

अं। गोडे मुरःहरि : श्रापकी राय कैसे बन सकती है ?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA); You have made the point.

श्री गोडे नुराहरि: मैं श्री बिलराम भगत से पूछना चाहूंगा कि क्या उन्होंने केबि-बैट की मीटिंग बुलाई है सदन में जो डिस्कशन इसा है उसके बाद उसकी राय हमारे सामने रखना चाहते हैं? श्रगर श्राप केबिनेट की राय रखना चाहते हैं तो हम तैयार हैं बरना मैं भ्रापसे यह दरखास्त करूंगा कि श्राप जाकर केबिनेट की इमरजेन्सी मीटिंग कर-बाएं, इसके बारे में कोई फैसला करवाएं भीर उस फैसले को लेकर यहां पर श्राएं तो कोई नतीजा निकल सकता है।

श्री सुन्दर सिंह भंडारी : सभापति श्री, 5 वज गए हैं। मैं फार्मेली मूब करता हूं कि इस सदन का श्राज का समय समाप्त किया जाय । THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I am following a certain procedure. Mr. Chandra Shekhar.

SHRI CHANDRA SHEKHAR: Mr. Vice-Chairman, I am fully in agreement with the sentiments expressed but here the question is of procedure-It was a short-duration debate. This House cannot force the Cabinet to take -a decision here and now and declare it tomorrow. (Interruptions). We) will be weakening the hands of the Government. The Government may take some time, a day or two-So, the Minister of State can say what he wants to say- On the contrary it will be precedents. creating wrong In this shortduration debate the Minister of State should be asked to say whatever he has to say and I am confident that the Government will take into consideration the sentiments expressed in this House and the Cabinet will surely discuss this matter- It is for the Cabinet and the Prime Minister to see when the Cabinet should sit. They are also conscious of these things as we are. Why ishoujld \ve dictate to the Prime Minister or the Cabinet to take (Interruptions). a decision immediately? this point I cannot agree with my friend, Shri Bhupesh Gupta- (Interruptions).

THE VICE-CHAIRMAN (SHRI M- P-BHARGAVA): I am following a certain procedure- The names have been noted down by me- I shall call them and thereafter I shall decide what is to be done Please resume your seats. Mr- Mulka Govinda Reddy.

SHRI MULKA GOVINDA REDDY (Mysore): Mr. Vice-Chairman, no doubt this is a short-duration discussion but the subject matter is very important, very grave and \ery serious. Therefore it deserves *the* utmost consideration by the Government. The Minister of State need not reply to the debate- As Mr. Bhupesh Gupta "has suggested, the ' Cabinet should meet and take a deci-

sion- We will not be doing our duty if we merely send protest notes to the Government of Great Britain-What is needed is retaliatory measures

and retaliatory measures aannot b<e taken like this. Retaliatory measures can be taken only by the Government. You have sensed the views of the Members of this House. All sections have suggested that retaliatory measures must be taken and therefore it is necessary...

SHRIMATI LALITHA (RAJA-GOPALAN): Mr. Vice-Chairman, on a point of order. Under rule 176 when a short duration discussion takes place, after the discussion is over, the Minister replies. So the Minister has to reply. Whatever points have been made by the hon. Members can be conveyed by the Minister separately but the Minister is entitled to reply to the discussion.

SHRI MULKA GOVINDA REDDY: The Minister of State for External Affairs is not competent to make an important announcement, particularly concerning this very serious matter. Only the Cabinet or the Prime Minister can do it. Therefore I entirely agree with Mr. Bhupesh Gupta's suggestion that the Prime Minister should come and make a statement tomorrow after having taken into consideration the strong views expressed by this House-

DIWAN CHAMAN LALL: What I want to say is that it is time that we should take some retaliatory measures. One of the measures we ought to take is that the immigration of British nationals into India should be limited. Why can't we adopt a method like that? The second thing that we ought to do is what has already been stated, namely, nationalisation of all British interests- I do not think that at the moment the Minister of State for External Affairs is competent, without a decision of the Cabinet . . .

SHRI AWADHESHWAR PRASAD SINHA (Bihar): That means every time a suggestion is made the Cabinet will meet-

# {Interruption}

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA); Mr. Sinha, will you resume your seat?

DIWAN CHAMAN LALL: Mr. Sinha is getting a little excited unnecessarily. I am not certain that my hon. friend is right in regard to this particular matter- Every time a suggestion is made, it is made with due emphasis and in good faith. The suggestion that has been made about retaliatory measures is a suggestion that has got to be considered by the Cabinet- It cannot be considered by the hon. Minister of State- I have some knowledge of East Africa.

THE VICE-CHAIRMAN (SHRI M- P. BHARGAVA): Do not go into the merits of the question.

DIWAN CHAMAN LALL: I am merely requesting you to allow the debate to be adjourned.

#### (Interruptions)

SHRI RAM NIWAS MIRDHA: Mr. Vice-Chairman, I think we are needlessly involving ourselves in the procedural wrangle. This House today has witnessed a very rare but welcome unanimity of approach on this very important point. Now to expect the Government to announce soma decision now or even tomorrow would, I think, be too much, because it is not one decision that is necessary. So many ideas have been thrown out. Naturally it will require not one but a series of decisions spread over the whole future time. So, I do not think Members should insist that categorically 'yes' or 'no' should be said. I will suggest that this debate be wound up with the reply of the hon. Minister (Interruptions) I will appeal to my

.friends not to get unnecessarily agitated over this matter. The Prime Minister of course would come to know about the feelings of this House and I hope she will take the earliest opportunity to come with a firm decision and announce it herself. But to prolong this debate or to postpone it till tomorrow or day after is *i.ot* procedurally correct nor is it feasible-I therefore suggest that it should be •wound up.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman ....

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): It is not a debate now, Mr-Bhupesh Gupta.

SHRI BHUPESH GUPTA: Sir, my point has been challenged. First of all we are not at all suggesting . . .

SHRI AWADHESHWAR PRASAD SINHA: He has taken twenty minutes after five and he has spoken once . . .

# (Interruptions)

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA); I am conducting the proceedings of the House, not Mr. Sinha. I am sorry to say that-

SHRI AWADHESHWAR PRASAD SINHA: Let me say this-

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I know what is to be done.

SHRI BHUPESH GUPTA: Mr- Vice-Chairman, first of all, the reply does not come from the Minister. The Minister intervenes in such a debate once a motion has been moved not by the Government but by a Private Member. That is point No. 1, Secondly, here when you have a short duration discussion the rule says;

"The Minister shall reply shortly. Any member who has previously intimated to the Chairman may be permitted to take part in the discussion."

Discussion

Here you can close this ihing.

SHRI AWADHESHWAR PRASAD SINHA: May I say . . .

SHRI BHUPESH GUPTA: For heaven's sake listen. I know what to talk. You do not even consult the Rules. Mr. Sinha, listen kindly for heaven's sake. I know the Congress Party must have . . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Be short please.

SHRI BHUPESH GUPTA: I can move that the House may not sit because 5 o'clock is over.

THE VICE-CHAIRMAN (SHRI M- P. BHARGAVA): You cannot, I will tell you why-

SHRI BHUPESH GUPTA: You seom to have made up your mind. Firstly the Minister can get up and say. in view of this, I would not like to say anything more. The Prime Minister v/ill make a statement. He need not even say that the Prime Minister will reply to the debate. If he says this much, it is enough-We know that he is not obliged to make a long speech at all and when we are requesting him, we who have moved the Motion, not to make any statement to-day, naturally he would be all the more entitled to fulfil his role by saying 'Let this debate be closed. Do not ask the Government to make any commitment to-day. We shall consider it. The Government policy will be announced irrespective of the procedural part of the debate'. Therefore I hope you will at least kindly consider the opinion of the Members of this side and I am glad to say, supported by some Members on

[Shri Bhupesh Gupta.] the other side. It is not at all our intention to hustle the Government to take a decision thoughtlessly. We, on the other hand, want to give a chance to the Government to reflect over this matter and come with a statement at a suitable time in a manner best suited to the occasion and purpose. Only-thing I would say is I hope my friend Mr. Sinha will agree, whatever reply he will give is certainly not the reply 01 the Prime Minister of India nor of the Ministry of External Affairs. He will be at best fulfilling a ritual part Hon. Members, I ask you, are you wanting a ritual to be observed or do you want the matter to be treated seriously? It is in your hands, I know, but I would again appeal to you, Sir, and through you to the Government and to both of you: "Let our sentiments be not rubbed in the wrong way. It was bad enough that the Prime Minister was not present even for a single moment in the House. It would be worse if we are given a reply in this way when such grave issues have been raised." Therefore, I once again would appeal to you,

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I have heard the Members and I respect their feelings but all the same the procedure prescribed in the Rules of Procedure has to be followed- I may draw the attention of Mr. Gupta that it is not a motion that is under discussion. It is a short duration discussion under R\iles 176, 177 and 178. We are governed by those three Rules. Rule 177 specifically provides that the Chairman may allow a short duration discussion not exceeding two and a half hours and that he has allowed and he was pleased to limit it to two hours. I have, in my discretion, exceeded the time but the rules have to be followed. I cannot adjourn the debate to any other day under the Rules and therefore, I would ask the Minister to make his statement now. However, I may add that this is not a question which can be tackled in any one day. It is a problem which has to

be tackled by the Cabinet from time to time as the situation demands. I am sure the Cabinet will meet in due course at the convenience of the Ministers and others. They will consider this problem and whenever they take any further decision, they will certainly come before the House and announce what decision they have taken. To-day the House expressed its sentiments and the Minister will now reply.

SHRI BHUPESH GUPTA: What are you saying?

THE VICE-CHAIRMAN (SHRI M- P. BHARGAVA): It will come up again.'

SHRI BHUPESH GUPTA: You have not been advised correctly.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I am making one thing clear that I have not been advised by anybody and I am not prepared to take anybody's advice and I will go exactly according to the rules and nothing else.

SHRI BHUPESH GUPTA: Nowhere it says that it must be on the same day. It says two and a half hours only.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You give me any precedent.

SHRI BHUPESH GUPTA; I am giving you.

SHRI CHANDRA SHEKHAR: I want your guidance on this. The rule says that the discussion will not go beyond two and a half hours. Thehon. Member wants to adopt dilatory tactics and exhaust the time so that the Minister will not be able to reply.

THE VICE-CHAIRMAN (SHRI M- P. BHARGAVA); That is always my discretion.

SHRI BHUPESH GUPTA: It is not my intention. You said that you had exercised your discretion. In fact despite the rule, you can always exercise the discretion just as the Chair to-day-

THE VICE-CHAIRMAN (SHRI M- P. BHARGAVA): Mr. Gupta, if the aro-blem was being finally decided to-day I may have exercised my discretion in some other manner but I am convinced that this problem is not going to be decided in one day.

SHRI BHUPESH GUPTA: Your conviction is another thing. Mr. Chandra Shekhar need not think that I want to delay. You have given me the idea.

SHRI CHANDRA SHEKHAR: You say that you must always oppose. Mr. Gupta we also know how to deal with you people- I know you are a very good tactician but we are not going<sup>1</sup> to be put in an embarrassing position and we know how to defend the honour of our country.

SHRI BHUPESH GUPTA: If you come to that, you do not even make your Prime Minister to be present here-You do not have the courage to go and ask your Prime Minister to be present. What courage you have got? Did you ask your Prime Minister? . . . (Interruptions) Do not try to tell me that kind of thing and you do not have the courage to tell the Prime Minister.

(Shri Chandra Shekhar got up to speak).

THE VICE-CHAIRMAN (SHRI M-P. BHARGAVA): Mr. Chandra Shekhar, I am on my legs. Will hon. Members take their seats? Let us not be excited over anything.

SHRI BHUPESH GUPTA: Who started it?

THE VICE-CHAIRMAN (SHRI M- P-BHARGAVA): As I said earlier, it is not a problem in which a decision can be taken today. Whatever facts are

available with the Government, the Minister will place before the House. The Prime Minister, whenever it is necessary, will certainly come here and make a statement. Does any Member believe that it is a problem over which a decision can be taken in minutes or in one day? What is the use of wasting our time any further. Let us hear what the Minister has to say and wait for any further news.

SHRI BHUPESH GUPTA: This is very wrong.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I have allowed you all indulgence.

SHRI BHUPESH GUPTA: It is not a question of indulgence- You say that the Prime Minister may make a statement. It was the duty of the Prime Minister to be present in the House. We maintain it. We have every right to demand that the Prime Minister should be present in the House. You may exornerate her, not we- Do not impute motives. I am not at all trying to delay. Mr. Chandra Shekhar did it- All I say—and I say it again by reading the rules— is that he can just, to fulfil the ritual as it were, say that the things would be conveyed to the Prime Minister. If he has any information he can give it-

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Certainly.

SHRI BHUPESH GUPTA: You have said very good things. All I say is, the only thing is that the things should be conveyed. I formally demand it, and we expect a statement by the Prime Minister on behalf of the Government.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): That will certainly be conveyed, and I ask the Minister

- I to bring it to the notice of the Prime
- I Minister.

SHRI BHUPESH GUPTA: The Prime Minister's statement should be made.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): No, that I cannot promise-

SHRI BHUPESH GUPTA: How can you say? We demand it of the Prime Minister.

SHRI CHANDRA SHEKHAR: It is for the Prime Minister when she can conveniently make a statement. A Member like Mr. Bhupesh Gupta cannot force the Government to make a statement. I am also a Member like him but I do not make a demand In the terms he does it-

SHRI BHUPESH GUPTA: We are not forcing the Government but we demand a statement of the Government, a statement from the Prime Minister-

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Will the hon- Members take their seats? Will you take your , seat, Mr. Bhupesh Gupta? What is happening in the House is not befitting the reputation of this House.

SHRI BHUPESH GUPTA; I have a right as a Member of Parliament and I can demand the presence of the Prime Minister or a statement by her-

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Every Member has a right to demand any statement.

SHRI BHUPESH GUPTA: And that is what I have done. But people who do not have the courage to talk to her should not try to preach homilies here about parliamentary procedure.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Now may I request the Members to be a little patient and hear the hon. Minister? It is open to us at any stage to raise the question again. Where is the difficulty? I do not understand. Mr- Bali Ram Bhagat.

SHRI B. R. BHAGAT: Mr. Vice-Chairman, Sir, for the last thirty-five minutes what has been happening in this House only convinces me that Mr. Bhupesh Gupta will go down in the history of parliament as the greatest waster of parliamentary time.

SHRI BHUPESH GUPTA: I strongly object to it. I have a right to say what I have to say and I cannot be expected to be apologetic in a matter like this.

SHRI B. R. BHAGAT: You have that right, and I have also the right to say this.

SHRI BHUPESH GUPTA: I am sure, if the Prime Minister had been there, she would not have made such a silly statement over such a matter

SHRI B. R. BHAGAT; All this. again only proves what I am saying.

SHRI BHUPESH GUPTA: Is this not wasting time? It is not for him to come here and say that I am wasting time. Mr. Vice-Chairman, now you see why I asked for the Prime Minister's presence or a statement by her. It is because these people do not know how to talk in a responsible manner. He is accusing me that I have wasted time.

SHRI B. R. BHAGAT: I am not yielding, Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA: These people, for four months, did not do anything, did not inform Parliament, did not tell us what was happening, and they came out with this silly, cowardly, timid statement here in order to cover up their shortcomings in this very important matter. I say he should not accuse me in this manner.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Will you take your seat, Mr. Bhupesh Gupta?

SHRI BHUPESH GUPTA: Why has. he said it?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I shall appeal to all the hon. Members to exercise a little restraint on what they say, and it should be befitting the dignity of this House.

Short Duration

SHRI B. R. BHAGAT: I have greater record in Parliament than Mr. Bhupesh Gupta. I am senior to him.

SHRI BHUPESH GUPTA; A tiny Minister.

SHRI B. K- BHAGAT: He should have some sense of responsibility. He has no sense of proportion. He has deteriorated.

SHRI BHUPESH GUPTA: I know you-You said I wasted time. Mr. Chandra Shekhar also wasted time that way. I may be junior to you in parliamentary career, but 1 know what you are.

SHRI B. R. BHAGAT: You may say anything letting loose your tongue. Have some respect for your seniors.

SHRI BHUPESH GUPTA: I know you. You have been changing so many Ministries. What do you know about affairs of State? You know nothing but to hold on to office.

SHRI B. R. BHAGAT: It is because I have the confidence of the people-

SHRI BHUPESH GUPTA: You know nothing except to flatter your leader to achieve your purpose and then double-cross others if it comes to that-if I may say so, and you say I have wasted time-

SHRI B. R. BHAGAT: Yes, it is more than that. And I will say -it a hundred times.

SHRI BHUPESH GUPTA: It is nothing but information in the statement that you brought and laid before us. Is it any action against that Commonwealth Immigrants Bill? Yet he Is angry with me and he has not the courage to show the same anger against Mr. Harold Wilson, and these gentlemen come here and show their red eyes against me—you can understand

it. These are the people that are going to deal with the British. Do you believe, Mr. Chandra Shekhar, that they are the people who can deliver the goods, people who have been corrupted being in office for long years?

Discussion

THE VICE-CHAIRMAN (SHRI M. P-BHARGAVA): I am distressed at the happenings in this House and may I request once again that we proceed in a sympathetic and dignified manner? Every hon. Member who wanted to have his say has had the opportunity of expressing his sentiments and his opinions. Now let us calmly hear the Minister.

SHRI G. MURAHARI: Instead of going on talking about other Members and wasting time, let the Minister proceed straight to give the reply.

THE VICE-CHAIRMAN (SHRI M-P. BHARGAVA!: Yes, Mr. Bhagat.

B. R. BHAGAT: Mr. Vice-Chairman, Sir, it is very heartening that the House today has exhibited in unparalleled sense of unity in deploring and condemning what is being done in Britain. I have very carefully listened to the speeches, and as I have stated in the statement myself, I am in complete agreement with the sentiments and the attitudes regarding the problems people of Indian origin in Kenya and East Africa, which have been expressed here. I have said myself that this raises very grave issues. The problem is very grave aod serious- Not only it affects the lives of over a hundred thousand people of Indian origin in Kenya, it raises also certain vital moral issues with which we as a nation are concerned. And more than we it is the United Kingdom, where this legislation is being enacted, that should be more concerned according to their commitment to those people. But, surprisingly, the legislation that is being enacted there is discriminatory on grounds of the colour of the skin; racial discrimination is there. In whatever manner it may be explained, the fact is that it

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amounts to the most grossest form of racial discrimination. The United Kingdom, the philosophy of their Statehood on which the Commonwealth is based, proclaims that it is against racial discrimination. But it violently violates that principle in this case. We as a nation had to fight for our nationhood, tor our Statehood, and we have fought for the freedom of our country. People of my generation and people of the generations before us, we all have fought against British imperialism with our blood, with our sacrifices, and we cannot compromise on this principle. This is a principle which we cannot compromise onis the very ethos of our nationhood that cannot compromise on this principle. This is one principle. But Here it denies the right to the citizens to which they are entitled in law- Whether it is the right under the Human Rights Declaration or is the normal right of any citizen, here, if they hold a 3ritish passport, they are British citizens they have a right to go there. th« second principle is the one embodied in the Commonwealth of which we are also a part, and for our part we nave not discriminated against peoples of the Commonwealth and we are allowing people free entry.

SHRI M. P. SHUKLA (Uttar Pradesh): For the last twenty years they have been a dead weight on us and we should throw it now at once.

SHRI B. R. BHAGAT: Well.1 the second principle which is not observed is that the British Government, for the first time, are denying rights to their own citizens. Dr-Antani has cited an instance and said: Why do we not take it up? I tried to go through it hurriedly but there I find that that matter related to the colonial passports, to the colony of Mauritius, when those people were colonial people and where the judgment came in. Now here this is not colonial passport; this is UK. passport-

DR. B. N. ANTANI: It is true that «...

SHRI B. R BHAGAT: How question arose, I do not know- I am meeting his point of view; I am coming. I am only saying that people of Indian origin in Kenya were having British passports and therefore that judgment did not apply in their case. Therefore that judgment did not apply. That judgment is irrelevant here-Here the question is that these people have the right to enter Britain, to go there as British citizens- It has not been questioned in any court of law and it is beyond any questioning. Therefore to deny them this right is another repugnant thing. And from the moral point of view also it is most repugnant. It is most unfortunate that of all Governments in the world the British Government should have enacted this law. They may say that the induction of these people will lead to pressure on their economy, that there will be social and other problems, housing problems and so on- But these will not deceive anybody. We in this country even at great distress to ourselves, have taken in such a large number of people from different parts who have come here, a very large number of them- And the British who have a developed economy, who are a very developed nation, they should not put forth such excuses. And moreover, these people now seeking to enter Britain, they are well-to-do people, persons who would be an asset to any society. They are either businessmen, technicians or other such people. They can be an asset to any society and to say that they will cause pressure on the economy, that it would be difficult to absorb them and so on, will not deceive anybody. There is no doubt in my mind that there is no case for any such action. That is why we took it up very strongly right from the moment we came to know that they were going legislate like this-We took to in the strongest possible manner it up and we have made our views to that Government and we have protested and said that this is going to adversely affect our relations. Whatever sentl-

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ments we wanted to express we have expressed. But in the Government we function in a different way- Mr. Bhupesh Gupta asked, why I did not make any reference to it in the Statement. But paragraph 11 of the Statement says that and even in Britain where the newspapers, leading persons, Members of Parliament . . .

SHRI BHUPESH GUPTA: 1 did not say about that. You have not even used the language of criticism which the British people have used either in their Press or in the House of Commons.

SHRI B. R. BHAGAT: I have said it. I think Mr. Gupta knows that if he comes to the Government he will not use certain expressions he is now using. It does not mean that we cannot express our feelings and our opinions at all and that too very strongly. We have certainly done it even though we might not have used a particular language-We have conveyed our strong feelings.

SHRI BHUPESH GUPTA: But the world will see what is contained in the Statement. It will not know your feelings-

SHRI B. R- BHAGAT: We do welcome the various statements made and the support given in the newspapers and in . . .

SHRI BHUPESH GUPTA: But what have you said?

SHRI B. R. BHAGAT; We have said what is necessary to say. It is not necessary to use the same words that my hon. friend may have in mind.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, the issue is not that. The Statement will be read by the wide world-I know your feelings- But the people of the wide world will go by this Statement that will be circulated and they will feel that the Government of India has criticised this measure on a much lower key than the criticism which has been voiced either by the 263RS-7.

British Press or in the British Parliament. That is what I say. I am not saying that you should start using vulgar or abusive language. But certainly it could be put in proper language.

SHRI B. R. BHAGAT: We have used the strongest possible words.

SHRI BHUPESH GUPTA; You give it to me and I shall draft it for you-Your ICS-ridden priesthood will never know how to do it. They will never know how to attack the British- Give it to me- Ask the Prime Minister to make a request to me and I shall draft it-

SHRI B. R. BHAGAT: Then there is another element. Before Kenya became independent the then Commonwealth Secretary Mr. Duncan Sandys, advised the people of Indian origin to opt for U.K. citizenship and he made all sorts of promises. And the successor government in Britain is not keeping those promises. They say that they did not advise these people to opt for United Kingdom citizenship-Some people have said that they were only stating the policy on this matter that the people of Indian origin should adopt the nationality of the country, I that they should make common cause with the people of the country and integrate with the people, but actually, as a matter of fact the Government of U.K. their representatives, particularly Mr. Duncan Sandys advised them to opt for U.K. citizenship and he made many promises. It is really targic to see that the Government is not keeping its promises. Now we have seen the views expressed in this House. There cannot be a stronger expression of the nation's feelings. And the fact that it is unanimous means that it represents the views of the whole nation. Now the question is, what action is to be taken. What should we do? That is the point. Here I would very humbly plead with Mr. Bhupesh Gupta that if he expected that I was going to

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announce the policy of the Govern-.ment without consulting the Cabinet 'or the Prime Minister . . .

SHRI BHUPESH GUPTA: I did not say that.

SHRI B. R. BHAGAT:.... then I do not think he was doing justice to himself or to me. Otherwise why should he try to prevent me from speaking now-

SHRI BHUPESH GUPTA: Sir, this misunderstanding should be cleared. It is precisely for this reason that I did not want you to venture on this.

SHRI B. R. BHAGAT: I know, but see the sequence of things. The Prime Minister could not be here. Only this forenoon it was decided to have this debate at three o'clock- The Prime Minister whispered that today is the Budget day- Actually the other House is having the Budget presented to it today. Before that there is a Cabinet meeting and there are various other prior engagements. There is absolutely no disrespect meant. There is no disrespect to this House and it is too much to expect that the Prime Minister would show any disrespect to this House. You know she will never do it-If the debate had been for tomorrow, she would have been here.

SHRI BHUPESH GUPTA: That is why I said you can take it up tomorrow- You need not have taken It Up on yourself now.

[THE VICE-CHARMAN (SHRI RAM NIWAS MIRDHA) in the Chair].

अो सन्दरसिंह भंडारी: मेरा निवेदन है कि मोशन के तहत जो जवाब दिया जाना चाहिये था वह ग्रापने दे दिया है। प्रधान मंत्री उपस्थित नहीं हो सकी, उसका जवाब भी मिल गया है। ग्रव श्राप ग्रागे जवाब देने की कोशिश न करें।

श्री बी० द्यार० भगतः दो चार मिनट सुनिये तो ग्रापको संतोष हो जायेगा ।

SHRI BHUPESH GUPTA: Why are you venturing on this? The Prime Minister is not present here. That is bad enough. For whatever reasons'it may be, she is not present here. And if you start replying in this manner then it would be even worse. So I did not expect that you would venture on the task of replying on a policy question. That is precisely the reason why I said let it be taken up on a separate day.

SHRI B. R. BHAGAT: He said about this Statement. This Statement was made by

SHRI BHUPESH GUPTA: Who drafted it? I say it has been drafted by ICS men.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): This is a Government Statement.

SHRI B. R. BHAGAT: I do not want to take any credit for it, but this Statement has been gone through by me line by line and it has been changed and amended.

SHRI BHUPESH GUPTA: I am sure you must have gone through it.

SHRI B. R. BHAGAT: Yes, and it has been changed and amended.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, the point is that such statements should be drafted by political leaders.

SHRI B. R. BHAGAT: Let me complete.

BHUPESH GUPTA; The 1 SHRI English corrections we can do.

THE VICE-CHAIRMAN (SHai RAM NIWAS MIRDHA): Please do not interrupt.

SHRI BHUPESH GUPTA: I say the correction of English we will do it for him.

SHRI B. R. BHAGAT: But the Statement has been seen and approved by the Prime Minister. This Statement has been made in response to a Calling Attention Notice to the Prime Minister and therefore to say that I have made the Statement and so it has not the necessary value or it does not have the necessary dignity, is I think to take a peculiar view. That is all I will say. I will not say more than that.

#### (Interruptions)

THE VICE-CHAIRMAN . (SHRI RAM NIWAS MIRDHA): You need not correct him at every stage.

SHRI B. R. BHAGAT: Mr. Vi-e-Chairman, coming now to the action to be taken, we have advised the British Government that they should increase the quota to 15,000 heads of people so that the whole of the . . .

SHRI BHUPESH GUPTA: Is it bar- \ gaining?

SHRI B. R. BHAGAT: There is no bargaining. It is just trying to solve the problem in a reasonable manner and to the satisfaction of the very people whom we all want to help. It ' Ss for this that this is being done. It is no bargaining. Mr. Bhupesh Gupta may say that it is bargaining, but 1 say there is no bargaining at a'l. As I have said there is no compromise on i the basic principle, absolutely no com promise. But then we have to grapple with this practical problem and it is in pursuit of a peaceful solution that we have done it. We have said that the whole problem can be solved in two or three years' time and till then the . . .

SHRI BHUPESH GUPTA: But has he told them that  $\dots$ 

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): He knows what he should do. You please sit down.

SHRI BHUPESH GUPTA: Has he told them that he would take these people and rehabilitate them in this country and for that whatever expenditure may be needed for their rehabilitation we shall meet by taking over the assets of the British here?

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Please do not interrupt.

SHRI B. R. BHAGAT: Therefore we have said it is their responsibility; it is primarily, solely, principally the responsibility of the U.K. Government that they should settle these people there if they want to go there. Those who say that we should take them over I think are not helping the cause of the people of Indian origin in Kenja. If we announce that we will take them over I think the British Government will say, all right, you take them.

SHRI BHUPESH GUPTA: Nobody has suggested that. Mr. Vice-Chairman, all that was . . .

SHRI CHANDRA SHEKHAR: Is there any wire pulling from behind that this puppet gets up every time?

SHRI BHUPESH GUPTA: I am not a puppet. You may be Indira Gandhi's puppet.

Mr. Vice-Chairman, nobody has suggested that should Britain refuse entry to these passport-bolders of Indian Origin we should get them here. What was said was . . .

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Ordei, order. Hon. Member should please take his seat.

SHRI BHUPESH GUPTA: .... that in such a case they should be rehabilitated here by taking over the British assets here.

SHRI CHANDRA SHEKHAR: Mr. Vice-Chairman, Sir, save us from nemote-controllied puppets, otherwise we are being put to a lot of hardship.

SHRI BHUPESH GUPTA: I do not know what you are saying.

SHRI B. R. BHAGAT: We have said we reserve our right of action and we have said this because, we have to see in what form the legislation emerges, whether the problem is equitably, basically solved, whether the problem is satisfactorily solved or not, whether our basic objection has been met and so on. We have to watch all these things.

Then hon. Members have thrown up certain suggestions, very good suggestions, which have to be very seriously looked into-like if the problem is not solved, if the basic objection of racial discrimination is not met, if denial of the inalienable right of citizenship is there based on the colour of the skin or race, whether we should remain in the Commonwealth or not. Then hon. Members from all sides have said that we should give up our link with the Commonwealth. This is another suggestion that has been made. Yet another suggestion is that we should bring them all and settle them here and as compensation we should freeze all the British assets here. All these suggestions will require very careful consideration. I agree with the hon. Member, not the Prime Minister alone, but the whole Cabinet will have to go into them and consider them and therefore it is not that the Prime Minister can make a statement tomorrow. It will take some time because when these grave issues are there they require very careful consideration, very serious consideration, before we take a decision. I can only assure the House that so far as this Government is concerned It sticks to

these basic principles and as I have said in the beginning there will not be any compromise on these basic principles. As for the actions \*"e have to proceed in a responsible manner, consider them carefully, consider the feelings expressed in this House unanimously. Also the hon. Members should know there is the other House. They will also discuss this and we will consider the feelings that may be expressed in the other House. We have said that we reserve the right of action and we will, after considering all the aspects of the case, take whatever action is suitable to meet the situation.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): The House stands adjourned till 6-15 p.m.

The House then adjourned at forty-four minutes past five of the clock.

The House reassembled at twenty-five minutes past six of the clock, THE DEPUTY CHAIRMAN in the Chair.

SHRI BHUPESH GUPTA: Madam, on a point of order, before you start. When we adjourned we were told to meet here at 6-15 P.M. The House adjourned till 6-15. We do not know what happened (*Interruptions*). Let me finish. We are now meeting at 6-25, after ten minutes. I do not know what happened.

HON. MEMBERS: There was no quorum.

SHRI BHUPESH GUPTA: I do not know what happened. Was our Deputy Chairman gheraoed somewhere? I should like to know it.

THE DEPUTY CHAIRMAN: Have you finished? Mr. Pant.